

[श्री युवराज]

मूक जनता कुछ बोल नहीं पाती है, खेतीहर मजदूर असंगठित हैं, वे जोरदार प्रतिकार नहीं कर पाते। इस वास्ते उसकी ओर सरकार का विशेष ध्यान जाना चाहिये। देहातों में कड़वा तेल नहीं मिलता है, कैरोसीन आयल की कमी है, मोटा कपड़ा जो देहातों की ग्रामीण जनता पहनती है, मजदूर पहनते हैं, वह भी उनको नहीं मिल पाता है। यह जो अग्रन्तोष जनक परिस्थिति पैदा हो गई है इसकी ओर मैं आभूति विभाग का ध्यान आकर्षित करना चाहता हूँ और मैं आशा करता हूँ कि इस दिशा में आवश्यक पग उठाए जाएंगे।

12.58 hrs.

MOTION RE. STATEMENT ON 'SAMACHAR' BY THE MINISTER OF INFORMATION AND BROADCASTING

MR. SPEAKER: The House will now take up the motion of Shri Samar Guha.

SHRI SAMAR GUHA (Contd.): I beg to move:

"That this House do consider the statement made by the Minister of Information and Broadcasting in the House on the 14th November, 1977 regarding 'Samachar'."

I have moved the motion but at the same time I want to make a suggestion that in music, if there is break in music, the music is lost; so also in a serious speech if there is break, the speech is lost.

• MR. SPEAKER: Not with all musicians. Then, we shall start at 2 p.m.

13 hrs.

The Lok Sabha adjourned for lunch till Fourteen of the Clock.

The Lok Sabha re-assembled, after lunch at nine minutes past Fourteen of the Clock.

[Mr. Deputy Speaker in the Chair]
MOTION RE. STATEMENT ON 'SAMACHAR' BY THE MINISTER OF INFORMATION AND BROADCASTING—Contd.

MR. DEPUTY SPEAKER: Shri Samar Guha:

SHRI SAMAR GUHA: Mr. Deputy Speaker, Sir; during the days of the Emergency, innumerable savage crimes were committed by the Government—killing, shooting and incanting thousands of innocent people. It appears to me that the worst crime was committed by the Government in trying to kill the spirit or the soul of Indian democracy. I mean the freedom of the news agency. Democracy can function properly and in a right spirit through the mass media, particularly the news agencies and the newspapers, if they have their complete freedom, freedom from any kind of coercion, any kind of compulsion, any kind of terror from the Government.

As it happened, and it happens also, in the case of all autocratic, dictatorial or totalitarian rule or regime, wherever you find, the first target is the mass media. If they want to control the people in an autocratic way, the first aim is to catch or get hold of the mass media as an octopus or in a Gobbelsian way. During the emergency the same attempt was made when the four news agencies were forcibly brought under one umbrella, the monopoly umbrella of one news agency, which was called *Samachar*.

Actually, *Samachar* was born out of *papachar*, to spread *brashtachar* and to perpetuate *swechachar* of the Empress of Emergency. *Samachar* is an immoral product, an illegitimate product, undemocratic product and also, what I would call, a sinful product. It is the duty of the Janata Government to wipe out this first sin, as I would

call it. I have already referred to killing, shooting and imprisonment. So. I do not say it is the secondary sin, but the first sin.

The freedom of the press, the freedom of the mass media, freedom of expression, freedom of expressing independent views through newspapers and news agencies, that is absolutely essential for ensuring the freedom of a country. Therefore, I congratulate the hon. Minister for the decision they have taken to revert back to the former position, to use the word of the statement, *status quo ante*. I would call it, not reversion to the former position but freeing the India news agency from the bonded labour of slavery of the Empress of Emergency.

Now when the PTI, UNI, Samachar Bharati and Hindustan Samachar are getting back their old position, it is up to them to decide how to revise their policy, revitalise them properly in a free atmosphere, without any kind of compulsion, any kind of coercion, any kind of pressure or any kind of red eyes from the authorities. They will be free now to choose their own policy and also their own structure for their functioning. Therefore, I think that the step taken by the Government is not only right and judicious but is also one which assures the guarantee of the free functioning of the news agencies in our country in future.

There has been some criticism against dissolving Samachar. Some questions of expediency, of convenience, have been raised; some people are finding some kind of wisdom in it, and some employees of Samachar are worried about their future. With that I will deal later, but I want to point out here that none of the members of the committee which was set up supported the idea that Samachar, which was, as I said, born in *papa-char*, in a milieu of sin, autocracy, totalitarian rule and dictatorship, should be kept in tact. The members of the committee were unanimous

about it, but there is a majority opinion which has suggested a different structuring of the news agencies. Instead of reverting back to the four old news agencies, they have suggested three news ones, namely Varta, Sandesh and News India (dealing with international news). Whether the PTI, UNI, Hindustan Samachar and Samachar Bharati would desire to thus restructure themselves, fuse themselves into one, or find out any new agencies for themselves, is for them to decide. If Government takes a decision that this monopoly agency of Samachar should be divided into three news agencies, it would be dividing one monopoly into three monopolies.

Secondly, if we accuse the Government that was acting under the Emergency of creating conditions of compulsion, coercion, repression and all kinds of intimidation for merging these four agencies into one monopoly agency, we will be accused of the same charge if Government now initiate action for breaking up Samachar into different news agencies of their own choice, of their own design, of their own liking, of their own preference. That will be absolutely wrong on our part.

The main point in the terms of reference of the committee set up by the Government was "the future set-up of Samachar". They did not give any indication that by breaking up Samachar some other agencies should be set up and that they should be under the umbrella or influence of the Government. That will be absolutely wrong. We will be accused of the same charge that we also want to build up a system, through three monopolies instead of one, to cater news of the Government or to subserve the objects and purposes of the Government.

The Committee which was set up has served a great purpose. It has gone into the matter and discussed it with many eminent newspapermen

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who have served the newspapers and has gone into various aspects of it. That is very helpful not only to the Government but also the agencies, but then it is for the agencies to decide how they want to develop in future, how they want to evolve their own policies, how they want to make themselves effective and efficient, useful and purposeful. This will provide very useful information to them.

I wholly agree with some of the suggestions that have been made, except one about the formation of the three news agencies. As I have already said, I wholly agree with the decision taken by the Government that we should go back to the pre-emergency days of freedom, we should restore the freedom, we should restore the spirit of freedom in the newspapermen so that they can act, they can think, they can decide their future, in a completely unfettered way. If they want two or three agencies, say, *Hindi Samachar* or Samachar Agency for further economic viability, or for developing and improving their efficiency, they can themselves come together; there is no harm. They can coalesce, they can merge, they can make one organisation, there is no harm in it. It is the decision of the Government that they should not create a news agency or put any sort of compulsion on any news agency. I wholly support this idea.

Then there are certain other suggestions also. May be the Janata Government will be acting according to the democratic norms and democratic values. But, in future, may be even in the Janata Party, there may be some leaders who may hold a different view about these values. After all, power has always the tendency to develop some kind of autocracy. As the saying goes, power corrupts and absolute power corrupts absolutely. Whether it is a totalitarian system or the autocratic system, the news media is the most

important instrument to perpetuate or strengthen the lust for power. Therefore, in future it may be possible there may be some people even in the Janata Party who are not wedded to these values, or may be the Janata Party is not in power and some other party has come into power. That possibility is there. So, an attempt may be made to establish a monopoly news agency to subserve the purpose of the then party in power in future.

One of the recommendations that has been made is that there should be a statutory charter. It says that the main purpose is to create a news agency under a statutory charter. Parliament has, therefore to enact a press law to provide safeguards for the qualitative attributes of objectivity, adequacy and independence. The recommendation further says "secondly, to preserve the structure of the agencies as voluntarily developed; thirdly, to extend statutory protection to the process of conversion of the existing news agencies...and also to see that these news agencies again do not become the handmaid of the vested interests, economic, social, communal, political or even by what is called establishment in any walk or life."

I wholly support this recommendation. But I will add that even an Act of Parliament will not do. Emergency was brought about by an Act of Parliament. All crimes against the people were perpetuated by Acts of Parliament. All the crimes of the emergency, even though not started by an Act of Parliament, had some kind of parliamentary sanction. Therefore, an Act of Parliament is not enough if we really want to safeguard the freedom of expression, the freedom of the press. So, I will make a suggestion, which is in fact an important recommendation that has been made by this committee, that a constitutional provision should be made that in future no political demand can be made, in their lust for usurping

peoples' power, in trying to establish a totalitarian system, to scuttle or kill the freedom of the press.

For that reason it is necessary that a Constitutional provision should be made to ensure future safeguard of the freedom of press.

Secondly as I have already stated, the newspaper should be free from all kinds of vested interests, social, communal, political and even of establishment. That provision should also be made. That recommendation also I wholly support.

There is another recommendation about international service. You remember, during the days of Emergency, a News Pool of the non-aligned countries was created. The idea is very good. But if you remember, it was done with a certain ulterior motive. At the time of Emergency, the press of all the free countries, the BBC, West Germany, U.S. and other countries, their press, TV and radio were propagating and publishing views in support of revival of the democratic values in India and not the tutored and doctored news that was circulated by the Samachar. I do not want to take much time. Innumerable cases have been cited here. The other document was also produced how Samachar was compelled to scuttle the news, to distort the news, circulate different news and also news that was cooked up. They created an atmosphere, a climate, of their own image in the country, and when they were not getting any publicity in the foreign press, in the democratic foreign press, they masqueraded themselves as if they were trying to combine the non-aligned countries, as if they were trying to have a different forum of the non-aligned countries, and the News Pool was created. The idea is good. But, as you know, immediately Samachar was forced to cancel their agreement with UPA, DPA and other international news agencies. I do not disagree with the idea of News Pool of Non-Aligned countries, but I would

request the hon. Minister to go into the matter, into its merits, improve it and see that it is not done for any parochial, partisan or group purposes. The newspaper should be completely free. If the news of the underdeveloped countries is not given wide publicity by the news agencies of the world, we can have our own news agency and we can disseminate the news and circulate the news. But it should not be as if one news agency is pitted against the other news agency. That should not be there. A spirit of cooperation, understanding and mutuality should be developed and in that spirit, that item should be gone into, that should have a deeper scrutiny.

I would also support one of the conclusions arrived at by this Committee, the Kuldip Nayar Committee. On page 28, para 78, they have said: this —after citing certain examples how they were under compulsion.

“The above shows gross professional misdemeanour in the Samachar during this period. Responsibility for this would lie on the executive of the agency as well as on its Managing Committee. We recommend that this should be investigated and the responsibility fixed.”

I have given notice of an amendment. I do not think that the recommendation as it is will wholly serve the purpose. They want to try to fix the responsibility only on the executive of the agency and also on the Managing Committee. But there have been many overzealous newsmen, overzealous reporters, who were going off the track and who did a lot of mischief by supporting the Emergency measures.

Therefore, I have given notice of a different kind of substitute motion in which I have made a suggestion that the Government should not undertake the responsibility of fixing up the newsmen who indulged in a kind of professional misconduct—I use the

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word 'misconduct' rather than 'misdeemeanour'. Let it be done by the newspapermen themselves.

There has been the Press Council. Let the Press Council take the responsibility of how to cleanse the newspaper agencies, how to see that their old spirit of freedom, honesty, integrity, fearlessness, can be revived amongst the newsmen and also to see that those black sheep who try to indulge in the professional misconduct are fixed up. I do not say that they should be penalised. But I would suggest that the Press Council should at least name the newsmen who did the mischief, even though it may be under some compulsions. But in many cases, it was out of overzealousness to curry favour with the Government

My substitute motion reads:

"This House having considered the statement made by the Minister of Information and Broadcasting in the House on 14th November, 1977 regarding Samachar, recommends to the Government to set up a committee of three eminent retired journalists to go into the cases of professional misconduct and excesses indulged in by some journalists and newsmen during Emergency in violation of the code of conduct voluntarily evolved for the guidance of the pressmen by the former Press Council and for suggesting remedial measures for future and also to name those journalists and newsmen who refused to abide themselves by their accepted code of conduct."

Sir, I have taken a lot of your time. I only want to say a few words about the worries and anxieties that have been expressed by the employees of UNI, Smachar Bharati and Hindustan Samachar. Their anxiety and worry is not that Samachar will be dissolved and that the former news agencies will get the freedom to revive themselves. But their worry and anxiety,

firstly is that they were getting certain emoluments and those emoluments may not be assured to them in the future and, secondly, the efficiency of UNI, Hindustan Samachar and Samachar Bharti may not reach as it is today under Samachar. There also, I would say that the hon. Minister has assured that for three years all their interests, benefits and emoluments will be assured and that over the next three years they will be tapered off. If they find that the apprehensions of the employees of UNI, Hindustan Samachar and Samachar Bharati are justified, certainly, the Government will consider the whole issue and see how best their interests are to be safeguarded. Therefore, I think, if the Government takes a judicial decision, maybe they have already taken, about the equitable distribution of their patronage, about the equitable distribution of their advertisements and also about the equitable subscription for radio and TV from all news agencies, if they take all these measures, there should be no fear entertained by the employees of UNI, Hindustan Samachar and Samachar Bharti.

Particularly about Samachar Bharti and Hindustan Samachar, I would not make any suggestion nor give any advice. But I would suggest to themselves, if they so desire, by bringing about the two news agencies together. Then, the benefits that they will have will not only be assured but will be wholly safeguarded.

I want to conclude with the words with which I began. Samachar was made a monopoly piper for propagating and perpetuating the autocratic rule of the empress of emergency. They had no freedom. They were working under complete threat. They were working under terror. Now they have got the full freedom. It is upto them to revive and revitalise their organisation. It is up to them to work in a free atmosphere and in a free spirit. They will be completely unfettered without any kind of coercion

of any kind, without any kind of pressure from the Government. They will have complete freedom. They can evolve their own future policy and they are completely free to restructure their organisation in any way they like. There will be no compulsion from the government as I have understood from the statement of the hon. Minister and the policy announced by the Minister. I congratulate the Minister for the right decision which he has taken in regard to the future of these news agencies. Thank you.

MR. DEPUTY SPEAKER: Motion moved:

"That this House do consider the statement made by the Minister of Information and Broadcasting in the House on the 14th November, 1977 regarding 'Samachar'."

"Now, substitute motion will be moved."

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move:

That for the original motion, the following be substituted, namely:—

"This House, having considered the statement made by the Minister of Information and Broadcasting in the House on the 14th November, 1977 regarding 'Samachar' urges upon the Government to set up a Parliamentary Committee in pursuance of the recommendations made in the Kuldip Nayar Report to go into the reasons for indulging in professional misconduct by some journalists and some newspapers during the period of emergency. (1)

श्री युशराज : मैं प्रस्ताव करता हूँ :

कि मूल प्रस्ताव के स्थान पर निम्न-लिखित प्रतिस्थापित किया जाए, अर्थात् :—

"यह सभा 'समाचार' के बारे में 14 नवम्बर, 1977 को

सूचना और प्रसारण मंत्री द्वारा सभा में दिए गए वक्तव्य पर विचार करने के बाद सरकार से आग्रह करती है कि कुलदीप नायर प्रतिवेदन की सिफारिशों को एक महीने के भीतर कार्यान्वित किया जाए।" (2)

- SHRI VINAYAK PRASAD YADAV (Saharsa): I beg to move:

That for the original motion, the following be substituted, namely:—

"This House, having considered the statement made by the Minister of Information and Broadcasting in the House on the 14th November, 1977 regarding "Samachar" recommends to the Government that:—

(a) proper legal action should be taken against those who had exerted force and pressure on different news agencies against their will be merge into one news agency in order to establish Government monopoly on the news media; and

(b) the news agencies should be reorganised in such a manner that neither the Government nor the capitalists could have a hold over them." (3)

SHRI SAMAR GUHA: I beg to move:

That for the original motion, the following be substituted, namely:—

"This House, having considered the statement made by the Minister of Information and Broadcasting in the House on the 14th November, 1977 regarding "Samachar", recommends to the Government to set up a Committee of three eminent retired Journalists to go into the cases of professional misconduct and excesses indulged in by some journalists and newsmen during Emergency, in violation of the code of conduct

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voluntarily evolved for the guidance of the pressmen by the former Press Council and for suggesting remedial measures for future and also to name those journalists and newsmen who refused to abide themselves by their accepted code of conduct." (4)

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I beg to move:

That for the original motion the following be substituted, namely:—

"This House, having considered the statement made by the Minister of Information and Broadcasting in the House on the 14th November, 1977 regarding "Samachar", recommends that the Government do take immediate steps to bring forward legislation to make news-agencies as statutory corporations under broad democratic control on the lines recommended by the Press Commission, 1954." (5)

MR. DEPUTY SPEAKER: These Substitute Motions are also before the House.

SHRI C. M. STEPHEN (Idukki): I rise to raise my voice of protest, opposition and anguish to what appears to me to be another murderous move of the Government, an act of destruction of something, which, forgetting for a moment the emergency and the phobia against it would—if appraised in objectivity—have been accepted as a final stage in the evolution of a new media structure in this country. Looking back at the history as has been traced by the Kuldip Nayar Committee's Report, we will find that efforts for having a news agency were made long before our country became independent. We were linked up with the International Organisation, the Reuters or a part of it, before independence. Then with the resurgence of the nationalist movement, efforts were being made to evolve a news agency essentially indigenous and Indian, and that again, got mixed up with the Reuters. Subsequently after independence a determined effort was made to evolve a news agency of India.

Other news agencies also came up gradually. Ultimately four news agencies came into being. That was the stage at which Samachar was evolved and it came into existence. I don't know whether the hon. Members will support the views of the Government to revert back to the stage before the Samachar came into existence. We have to look at the problems of this country, the financial liability or non-viability of newspapers of our country. Whether the news agencies that were functioning were really catering to the needs of the people, were really reflecting the thoughts of the villagers in the district shanties sprawled throughout the length and breadth this country.

I understand that out of about 500 districts that we have, it is said the news agencies, all the four together, could cover only about 40 district headquarters or so. The entire rural areas were kept untouched, uncatered and unreflected. As far as the newspapers are concerned, out of the totality of a large number of newspapers we have, 210 newspapers subscribe to the P.T.I. and a far lesser number of newspapers subscribe to the U.N.I. The newspapers that could subscribe to both these together were only 18 in number.

Therefore, the multiplicity of the news agencies was not the source of the information as far as the large number of newspapers in this country were concerned, and as far as the quality of the news that could be given are concerned, it could be anybody's guess and understanding that with the limited resources the news agencies had at their command, they could not fully cover the news throughout the length and breadth of the country let alone the news on the international plane. As far as the international area was concerned we were just to take what the international agencies gave us about the momentous events that were taking place throughout the world. But our news agencies did not have their own representatives there. Whether it be the scale of Viet-

Nam war, whether it be the African Independence Movement, the South-American Liberation Struggles or the Middle-East, in all those areas, our news agencies never had any representatives at all. We were just to take the news that was given by the international news agencies, the foreign news agencies. That news agency was essentially motivated by their own political considerations and projections from the world. A large country like ours, even for a long period of time, after our independence, could not set up a news agency which, in the first place, could cover all the places of importance in this country. No news agency had covered the events that were taking place throughout the world. There were four news agencies which were bankrupt; they had no financial capacity or viability. They were dependent on the Government for some subsidy coming forth and the remaining were at the bottom of the table to collect what may be falling down from the huge newspaper proprietors who had their own industrial interests, absolutely unviable a news agencies. This was the picture.

So, the question is not merely one of working journalists. The question is—is it not the obligation of the Government to ensure that the people of the country those of them, who want or who are wanting to have information, are enabled to get full information, objective information, independent information, colourless information and a completely comprehensive information? Whether this should be made available or not is the question. News agency is one of the sources by which the information can be made available; newspapers are the source on which, of course, the Government can have no control. We have got the other media, the Doordarshan and the A.I.R. and all other media which are there. Whatever be the media, the objective is to enable the news agencies to get information, rather objective and independent information of a comprehensive character. Anything happening in the remotest part of the country is being conveyed

to the people staying in the other corner of this country. Whether this need is being catered to is my question. Sir, I do not think that even Shri Samar Guha with all his phobia about the emergency. (*Interruptions*) I use this word deliberately against emergency. (*Interruptions*).

SHRI SAMAR GUHA: He is still calling it phobia. He should withdraw this word. That much human consideration should be shown to me. That is all.

SHRI C. M. STEPHEN: In spite of that he will, I am sure, concede that the state of affairs in this country with these four news agencies operating was not what we would really like to have. Everyone of them was becoming bankrupt. Hindustan Samachar and Samachar Bharati both together subscribed to by only thirteen newspapers. PTI and UNI both together were subscribed to only by eighteen newspapers. This was the state of affairs. As there was no competent news agency we could neither link with the non-aligned forces nor other international areas. As these news agencies did not have financial capacity we could not have representatives in different areas of peoples' life throughout the world. The question is whether this state of affairs had to be corrected or not. I am not prepared to concede that a news agency which was evolved this way by the newspaper proprietors who had their basic links not in the world of the newspapers but in the world of the industrial empires, can necessarily be objective. No. It could not be. Those agencies served their own purpose and they did it without paying for the Bill. If you go through the accounts furnished by this Committee you will be able to find that they were not paying the news agencies their legitimate fee. The newspaper is supposed to carry the news and the news agencies were the main source of the news and what was the payment they were making? It was less than a pie per copy. This was the position. The result was that the journalists had to be underpaid. Very

[Shri C. M. Stephen]

minimum wages were paid to them and even those remained in arrears. This was the situation.

Sir, that situation was changed and an attempt was made to consolidate them together. I do not say that the consolidation which was agreed to was a voluntary thing. It was voluntary for all appearances but it has got to be conceded that there was arm-twisting. Arm twisting in what manner! Not that anyone of them was put in jail. The arm twisting was done in this sense that Government told them that they would not be getting the subscription from All India Radio and Doordarshan. The Government said that they may carry on as they chose and serve their subscribers and be self-sufficient. Do not look up to us. If you are to look up to us then we want the best of service. We are not satisfied that you are giving us the best of service. You can give the best of service if you pool your resources, journalists, employees, etc. together. Then you will be able to cover the area. In that case we will continue our subscription. This is all the arm-twisting that was done. I am not prepared to concede that this arm-twisting was objectionable at all; this is only a business deal. If the government which is subscribing to the news agencies felt that the service was not up to the mark, it is certainly open to the government to say: we decline to pay you any more. Now there is a loose organisation. What is there between the government and that organisation? In the place of 13 newspapers collecting from Hindustan Samachar, I understand that the Hindi wing of the Samachar is now being subscribed by about 100 newspapers, language newspapers. Is that not an improvement? There is pooling of the resources available to Samachar today. Is it not an improvement? A larger area can be covered today. Is it not an improvement?

When there was cyclone in Andhra Pradesh, Samachar did a really good job; they could cover it fully and

exhaustively. How was it possible? They had enough resources and they could fan out in different directions and collect information and give that information in a more comprehensive and complete manner than any other news agency could do in this country; they had better resources and therefore they could do it. The question is, whether Samachar, whether it was born in promiscuity or in immoral conditions or in any other way, as Mr. Guha said—call it bastard if you like or whatever other name you like... (Interruptions). If it is unparliamentary, I withdraw that word. The question is whether Samachar is or is not a step, correct, logical step... (An Hon. Member: Absolutely not). Maybe a step taken under duress, under coercion, under compulsion, but it was a step taken in the right direction, flowing from the historical development of news agencies of this country from 1885 onwards, from the old stage and anarchic way, this was a natural step taken to pool all the resources. It was the correct step and it had come to stay. But merely because it was a child of emergency you are going to destroy it. That is the only argument. Merely because the Banking Service Commission was a child of emergency, Mr. Patel wants to destroy it. Merely because some people got lands during the emergency, you want to take away that land from them. There is another child of emergency and that is the Janata Party. By the same logic are you going to destroy the Janata Party also? Let us not take that logic to that extent. Let us evaluate things in an objective way and see whether it will serve the country well. I can understand an Act coming before Parliament that the set-up shall be two or that there shall be four set-ups. That is not being done Mr. Advani is a polished man; not a crude man whom we are accustomed to.... (Interruptions). Even crude things, he does in a polished manner; here he has come with a butcher's knife to strike down something very good but with a smile on his face, with sweetness in his face even when

he has an axe in his hand. He has now passed on a letter to Samachar saying something to the effect that government would like the other thing to take place. That is the information that is being passed on to them, nothing more than that. If it is left at that, if dismemberment should take place the question arises; who wants the Samachar to be destroyed? You had this committee; four eminent members of the committee opposed it; most of the major journalists we know are opposing this. A seminar held by the working journalists' organisations has come out in unequivocal terms opposing this move of destroying Samachar. Nine months have gone by, after the new government came. Was there any move by the former PTI, UNI, Hindustan Samachar or Samachar Bharati that they were wanting their materials back? Is there any protest or any move from Samachar? Even the Kuldip Nayar Committee appointed by you have not come out saying that *status quo ante* must be restored. Then, whose brain-wave is this? Why are you doing it? Now they tell us that the rates for Door Darshan and AIR have got to be fixed. In the letter to Samachar, he writes that they would appreciate that this question can be taken up only along with the question of dismemberment and restoration of *status quo ante*. This means, he says in a mild form, "Unless you break up, forget about subscription from the government." This was the same language used earlier also, viz., "Unless you come together, forget about government subscription." So, the modality, the method, is not different.

They talk about the independence of news agencies. Their independence will depend only on the basis of viability. There can be no gainsaying the fact that the UNI, PTI, Samachar Bharati and Hindustan Samachar will be definitely less viable than Samachar, which means for their existence, they will have to depend on the government. It is the subjugation of the news agencies more facily to the government's will that is being at-

tempted today. They are sought to be dismembered and weakened so that they may depend on the government and carry out the will of the government. The method to make the news agencies independent is not to dismember Samachar, but take Samachar as a whole and devise an inbuilt organisation which will make it really independent. A Board of Directors should be elected by the subscribers, working journalists, employees and if you wish, representatives of Parliament. That Board can control Samachar and it will be independent. You should fix the rates on a scientific basis, not on *ad hoc* basis. You may even think of subsidising that news agency by imposing a cess either on the circulation or on the newsprint that is imported and produced and sold in this country. If that amount is made available to the news agency, it will not depend on the Consolidated Fund of India and it can function in a truly independent and upright manner. I repeat the suggestion made by some working journalists that there must be an independent organisation of the nature of an Ombudsman to which any complaint about tendentious news-reporting may be referred so that it can give some corrective. So, firstly, the finances and administration must be controlled by a Board of Directors not appointed by anybody but elected by the interested quarters. Secondly, there must be an independent Board of Trustees in the nature of an Ombudsman which will hear complaints about tendentious reporting and give directives which will put the news agencies on correct lines. And thirdly, with this provision for financial assistance, Samachar might have done certain things; but it is still continuing to do those things. If they danced to the tunes of one piper yesterday, they are doing it in a mild manner to another piper to-day. It can be averted by re-structuring and not abolishing Samachar. I would appeal to Mr. Advani to put aside the acts that he has taken up in his hands; and rather go back to the constructive spirit of re-structuring Samachar to

[Shri C. M. Stephen]

serve the country in a better and proper manner. This he must do. Let us not go in for destruction everywhere. It will indeed be a tragic thing if it is done that way.

Mr. Samar Guha was saying that those two can combine together, these two, which are now being given delivery to, can combine together. But he must cut it as under; and then they can come together. I don't understand the logic of it.

15 hrs.

SHRI SAMAR GUHA: We are not giving delivery to it. We are giving them only freedom from the bonded slavery to your erstwhile empress.

SHRI C. M. STEPHEN: You are giving then open delivery. We don't say otherwise. (Interruptions) After creating an omelette you are putting it back to the egg-shell; and then you break it and create an omelette again. Let the omelette be there. Sweeter it if you want. That will be a better thing. Don't take an attitude of destruction; take an attitude of construction.

With these words, I oppose this move of the Government.

श्री कंबर लाल गुप्त (दिल्ली-सदर) : उपाध्यक्ष जी, मेरे मित्र श्री स्टीफन बहुत काम्पोटेंट लायर हैं और जब एक काम्पोटेंट लायर ऐसे केस को लेता है जो पहले ही खाय़ा हुआ हो, तो उसकी हालत पर बहुत रहम आता है। उन्होंने यह कहा कि समाचार को तोड़ना ठीक नहीं है और बहुत सारे जर्नलिस्ट्स तथा देश का बहुत बड़ा संक्शन ऐसा है, जिसमें उनकी पार्टी भी शामिल है, जो यह मांग करते हैं कि समाचार को तोड़ना नहीं चाहिये। मैं उन का ध्यान एक स्टेटमेंट की तरफ, जो 3-9-1977 को ईशू किया गया था, दिलाना चाहता हूँ, जिस में यह

मांगों की गई थी कि सरकार देर कर रही है, उसको फौरन "स्टेटस्को-एन्ट" करना चाहिये, जो स्थिति पहले थी, वही स्थिति लानी चाहिये। तमाम अखबारों में यह न्यूज छपी थी। यह स्टेटमेंट किसने दिया था? कांग्रेस पार्टी के आठ मेम्बरों ने, जिनमें श्री बेंद्रत बरमा भी थे, उन्होंने यह स्टेटमेंट दिया था कि यह सरकार देश में तानाशाही लाना चाहती है, समाचार पर अपना डण्डा रख कर उससे अपने पक्ष में प्रचार कराना चाहती है। इसलिये, उपाध्यक्ष जी, हम चाहते हैं कि जो कुछ पहले था, वही होना चाहिये। मैं स्टीफन साहब से पूछता हूँ—आप कम से कम अपने उन साधियों से तो पूछ लीजिये, जिन्होंने 8 सितम्बर को बयान दिया था, जिसमें जनता पार्टी को एक्यूज किया था कि वे क्या चाहते हैं?

आज जब जनता पार्टी यह कहती है कि हमने समाचार को, जो एमर्जेन्सी की प्रोडक्ट थी, खत्म कर दिया है, तो आप कहते हैं कि अब जो यूनिट्स बनेंगे वे वायाबिल नहीं होंगे, ठीक से काम नहीं कर पायेंगे। मैं आपको बतलाना चाहता हूँ—गवर्नमेंट ने कोई एक्शन नहीं लिया, यह जोर-जबरदस्ती की शादी हुई थी, या घोस्ट-मौरज थी, या किडनेपिंग थी या रजामन्दी की शादी हुई थी—हमें नहीं मालूम। हमने तो सिर्फ एक काम किया कि आप सब आज़ाद हैं, अब आप तय कीजिये कि आप शादी करना चाहते हैं, चारों शादी कीजिये या दो शादी कीजिये या अलग-अलग रहना चाहते हैं तो अलग-अलग रहिये, सरकार इसमें कोई दखल-अन्दाजी नहीं करना चाहती।

मैं आपसे पूछना चाहता हूँ—सरकार समाचार को साढ़े छः लाख रुपए महीने का घाटा पूरा करती थी, आज अगर आप यह आशा करें कि सरकार अभी भी उस पर साढ़े छः लाख रुपया महीना खर्च करे तो क्या समाचार पर उसका असर नहीं होगा,

उस हालत में क्या समाचार सरकार के नीचे दब कर नहीं रहेगा। सरकार ने यह बहुत बड़ा कदम उठाया है। जनता पार्टी देश को किन्नर ले जा रही है, यह उसकी एक निशानी है, सरकार अपनी ताकत जनता को दे रही है। कांग्रेस ने जनता की ताकत अपने हाथ में ले ली थी, लेकिन जनता पार्टी जनता को उसकी ताकत लौटा रही है . . .

SHRI C. M. STEPHEN: You forget my main argument. Samachar, as it now is, is no good. It has got to be re-structured. That is what I am asking for.

श्री कंवर लाल मुन्त : तो मैं यह कह रहा था कि जनता पार्टी किस तरह से देश को चलाना चाहती है, उसकी मनोवृत्ति क्या है, उसका यह नमूना है कि उसने कह दिया कि चारों एजेन्सियों स्वतन्त्र हैं कि वे दो बनें, तीन बनें, या अलग अलग बनें। मैं आपसे एक सवाल पूछना चाहता हूँ कि समाचार रीस्ट्रक्चरिंग करिये, यह चीज रखी गई। मैं कहता हूँ कि कल अगर मुझे एक नई एजेन्सी बनानी है, तो सरकार क्या मुझको रोक सकती है। कौन-सा कानून है जो मुझे ऐसा करने से रोक सकता है। मेरा यह फंडामेंटल राइट है और कोई भी अकेला या मिल कर एक समाचार एजेन्सी बना सकता है। हां, इन्दिरा जी के राज्य में नहीं बना सकते थे लेकिन अब बना सकते हैं। सवाल यह नहीं है कि इसको वाइएबिल होना चाहिए बल्कि इसके साथ-साथ इसको सरकार का पिछलग्गू नहीं बनना चाहिए और इस चीज को खत्म करने के लिए सरकार ने कदम उठाया है। इसलिए मैं सरकार को बघाई देना चाहता हूँ।

इमर्जेंसी में अच्छी बातें भी हुई हैं और बुरी बात भी हुई है। मैं यह नहीं कहता कि इमर्जेंसी में हर एक चीज खराब हुई है और जो भी चीज हुई है उसको तोड़ा जाना चाहिए। यह हमारा इरादा नहीं है। इमर्जेंसी

में बहुत सी गलत बातें भी हुई हैं और सबसे खराब बात जो हुई है और जिसके कारण देश की तबाही हुई, वह थी प्रेस को, समाचार को सरकार द्वारा अपने अंगठे के नीचे रखना। आज भी समाचार में ऐसे लोग हैं और मुझे आश्चर्य हुआ कि आज भी मेरे कांग्रेस के भाई क्यों एतराज कर रहे हैं कि इसको न तोड़ा जाए। समाचार के अन्दर आज भी एक काकस है और वह काकस बहुत बोकल है, अपनी आवाज उठाता है और आज भी वह गड़बड़ करता है। आप ने देखा होगा कि जिस दिन इन्दिरा जी को एरेस्ट किया गया, समाचार ने कितने जोरों से उसको प्लेश किया। मैं मंत्री महोदय से यह मांग करूंगा कि वे अपने घर को देखें कि वहां क्या चीज हो रही है। आज जो स्थिति है, वह वैसी ही है और जो स्टीफन साहब ने कहा है, उसकी एक छवि उसके अन्दर मिलती है। उपाध्यक्ष महोदय, हमने इस मोनोप्ली को खत्म किया है। हम चाहते हैं कि देश का प्रेस आजाद रहे, इन्डिपेंडेंट रहे और जनता पार्टी इसके लिए कमिटेड है कि चाहे प्रेस हो, चाहे आल इण्डिया रेडियो हो और चाहे दूरदर्शन हो, हम अपने हाथों से उसको निकाल कर आजाद करना चाहते हैं। हमने अपने मैनीफेस्टो में कहा था कि आल इण्डिया रेडियो और दूरदर्शन को सरकार के शिकन्जे से निकाल कर एक अलग बाडी बना दी जाएगी। मैं समझता हूँ कि सरकार ने उसकी घोषणा की है और उसके लिए हम सरकार को बघाई देना चाहते हैं।

उपाध्यक्ष महोदय, एक तरह से 'समाचार' के टूटने से इमर्जेंसी की जो एक बड़ी भारी पीलर थी, वह खत्म हो जाएगी और उस के लिए हमें सरकार को बघाई देनी चाहिए।

एक चीज मैं और कहूंगा कि इमर्जेंसी के दिनों में जो भी विदेशी कोरसपोण्डेंट्स यहां से निकाले गये और उनको बाहर कर

[श्री कंवर लाल गुप्त]

दिया गया, कुछ तो यहीं के कोरसपोंडेंट्स थे जो विदेशी एजेन्सियों में काम करते थे, विदेशी समाचारपत्रों में काम करते थे और उनको भी वहां से निकाल दिया गया था, आज आपने देखा है कि उन पर से पाबन्दी हटा दी गई है। लेकिन जिस तरह से आपने नान-अलाइन्ड पूल बनाया है, उसी तरह से मैं आपसे एक मांग करना चाहता हूँ कि यह जो सरकार का पूल है, सरकार का इसके साथ लिंकेज है, उसी तरह का लिंकेज हमारा बी०बी०सी० के साथ भी होना चाहिए। इस बी०बी०सी० ने एमर्जेन्सी के दिनों में हमारे देश की बड़ी सेवा की है। मुझे याद है कि जब देश को बिल्कुल अंधेरे में डाल दिया गया था, देश को यह पता ही नहीं चलता था कि दुनिया में क्या हो रहा है, हमारे अपने देश में क्या हो रहा है, उस समय कुछ जानने का जरिया सिर्फ बी० बी० सी० था। उसी से कुछ सुन लिया करते थे।

मैं तिहाड़ जेल के अन्दर था। तिहाड़ जेल की दीवार तोड़ कर 18 कैदी भाग गये और हम लोगों को तिहाड़ जेल में पता ही नहीं चला कि जेल की दीवार तोड़ कर 18 कैदी भाग गये हैं। लेकिन इस बात का पता तब चला जब कि बी० बी० सी० ने इसका समाचार प्रसारित किया कि तिहाड़ जेल की दीवार तोड़ कर 18 कैदी भाग गये हैं। इस बी० बी० सी० के लोगों को इंदिरा जी ने लालच देने की कोशिश की, दबाव डालने की कोशिश की लेकिन उन्होंने सही समाचार देना नहीं छोड़ा। इसलिए मैं चाहूंगा कि सरकार उनके साथ अपना तालमेल बिठाये और उनके साथ हमारा एक ऐसा सम्बन्ध हो जिससे यहाँ और वहाँ की खबरें यहाँ और वहाँ के अखबारों को आ जा सकें।

उपाध्यक्ष महोदय, स्टीफन साहब ने कहा कि इसका रिस्ट्रक्चरिंग करना चाहिए

जिससे कि जनता का इसमें विश्वास हो।

It is an article of faith so far as the Janata Party is concerned that it believes in a free and independent press.

हम नहीं चाहते कि उसके अन्दर किसी तरह का भी दखल सरकार के द्वारा दिया जाए। हम नहीं चाहते कि एडवर्टाइजमेंट के बहाने से या न्यूज प्रिंट के बहाने से या किसी और बहाने से अखबारों पर या किसी और मीडिया पर दखल दिया जाए। अगर हम इसका रिस्ट्रक्चरिंग करके भी समाचार को एक रखते हैं तो उस पर भी आप कहेंगे कि आपने तानाशाही कर दी है। आपकी हकूमत में और हमारी हकूमत में क्या फर्क है। इसलिए आपसे मैं यह जानना चाहूंगा कि आप सफाई के साथ बताइये कि चार एजेंसियां बनने के बाद क्या काम्पैटीशन नहीं होगा? यदि इस समाचार में कोई स्पीच पसन्द नहीं है तो सारे प्रेस में वह चीज उड़ जायेगी। जब चार एजेंसियां होंगी, समाचार एजेंसियों के चार प्रतिनिधि बैठें होंगे तो वह स्पीच अखबारों में आये बिना नहीं रहेगी। इसी तरह से अगर आप कोई प्रेस कांफ्रेंस बुलाते हैं, अगर उसमें किसी कारण से समाचार का प्रतिनिधि नहीं आता तो आपकी प्रेस कांफ्रेंस खत्म। अगर एजेंसियों में काम्पैटीशन होगा तो अखबारों में यह आये बिना नहीं रहेगा कि देश में या दुनिया में क्या हो रहा है।

हर समाचार एजेंसी से यह अपेक्षा की जाती है कि वह देश को यह बताये कि देश में क्या हो रहा है, दुनिया में क्या हो रहा है। सरकार क्या अच्छा या बुरा कर रही है इसकी सही तस्वीर जनता के सामने आनी चाहिए। सरकार जो अच्छा करती है वह भी अखबारों में आना चाहिए, जो बुरा करती है वह भी आना चाहिए। लेकिन इसके साथ ही हम यह जरूर मांग करेंगे कि अखबारों में खाली शहरों की ही गतिविधियों की चर्चा

न हो। हमारे गांवों में भी बड़ी-बड़ी गति-विधियां होती हैं, उनकी तरफ ध्यान नहीं दिया जाता है। मैं मंत्री महोदय से मांग करूंगा कि वे ऐसी व्यवस्था करें जिससे गांवों में होने वाली गतिविधियों की चर्चा भी अखबारों में हो। रचनात्मक चीजें भी सामने आनी चाहिए, जो डवलपमेंट के कार्य हो रहे हैं वे भी सामने आने चाहिए। यह न हो कि कुत्ते ने आदमी को काटा तो न्यूज नहीं है लेकिन आदमी ने कुत्ते को काट लिया तो न्यूज हो गयी। यह स्टैण्डर्ड नहीं होना चाहिए। न्यूज एजेंसीज की एक कंस्ट्रिक्टव अप्रोच होनी चाहिए।

उपाध्यक्ष महोदय, मैंने एक अमेंडमेंट दिया है। मेरे पास श्री कुलदीप नायर की रिपोर्ट भी है जिसमें सेंसरशिप के कई उदाहरण दिये गये हैं कि किस प्रकार से इसका दुरुपयोग किया गया। सरकार की तरफ से जो व्हाइट पेपर छपा गया था उसके अन्दर भी सैंकड़ों उदाहरण हैं कि कैसे एमर्जेन्सी के अन्दर सारे प्रेस को गैर कर दिया गया। इतना ही नहीं शाह कमीशन के सामने भी बहुत से ऐसे केसिस आए हैं जिनमें एक चीज का जिक्र है। कुलदीप नायर कमेटी की रिपोर्ट में भी कहा गया है :

"The quantity as well as the 'quality' of newswork of Samachar instead of improving as a result of integration of resources and personnel, declined. Except for removing a good number of stringers of Hindustan Samachar, no other kind of redistribution of personnel was made so as to increase the coverage of the districts. As regards credibility of news, the whole country came to believe that the Samachar reports were being controlled by the establishment."

क्रेडिबिलिटी नहीं थी, लोग विश्वास नहीं करते थे, गांवों की खबरें नहीं आती थीं,

इम्प्रूवमेंट नहीं हुआ यह साफ बात है। इसके आगे रिपोर्ट में कहा गया है :

"Evidence has been laid before us that during the Emergency news released by Samachar on items considered politically 'sensitive' got interfered with from time to time at the instance of elements supporting the Congress Party and the Emergency. There was constant and direct political interference with a view to 'managing' or even fabricating news in the interest of a small group around the former Prime Minister. For a news agency, this has to be regarded as a very serious matter, since an agency is the main source for the provision of basic news to the entire press of the country and specially to such newspapers—their number is very large—as do not have their own correspondents. While destroyed or wrong news would be improper for any newspaper or media, this is more so for a news agency which must, like, Caesar's wife, be above suspicion."

और भी आगे चल कर बहुत से उदाहरण दिए गए हैं। इलैक्शन की घोषणा होने के बाद सेंसरशिप हटाने के बाद भी श्री मोरारजी देसाई का स्टेटमेंट देर से रिलीज किया गया। कैसे खबरों को सेंसर किया जाता था इसमें जा कर मैं आपका समय नहीं लेना चाहता हूँ। उन्होंने आखिर में पेज 38 पर यह मांग की है :

"The above shows gross professional misdemeanour in the Samachar during this period. Responsibility for this would lie on the executive of the agency as well as on its Managing Committee. We recommend that this should be investigated and responsibility fixed."

यह जो कुछ भी प्राफेशनल मिसकंडक्ट हुआ है यह नहीं होना चाहिए था। जनरलिस्टस से, अखबारों से यह आशा की जाती है कि खबरों का चित्रण वे ठीक करें, ठीक-ठीक खबरें लोगों को दें। लेकिन हो क्या रहा

[श्री कंबर लाल गुप्त]

था ? बगैर सोचे समझे, बिना विचार किए हुए कि सरकार क्या चाहती है और क्या नहीं चाहती है, ठीक दृष्टिकोण नहीं रखा और जो ठीक दृष्टिकोण अपनाना चाहिये था नहीं अपनाया। सब ने यह रवैया अपनाया हो ऐसी बात नहीं है। काफी लोगों ने खतरा मोल ले कर भी, मोसा में बन्द हो कर भी सरकार के आगे झुकने से इन्कार कर दिया। जो एक छोटा सा सैक्शन था उसने अपने निजी स्वार्थों के कारण गड़बड़ की, उसकी जांच होनी चाहिये। मैं श्री समर गुह से इस बात में सहमत नहीं हूँ कि प्रेस काउंसिल वह काम करे। अभी तो प्रेस काउंसिल बनने वाली है। मैं नहीं चाहता हूँ कि कोई जर्नलिस्ट्स भी आएँ। इस काम को पार्लियामेंटरी कमेटी करे। वह आबजेक्टिवली इस पर विचार कर सकती है और वह पता लग सकती है कौन जिम्मेवार है और किस हद तक जिम्मेवार है। मैं समझता हूँ कि यह इसलिए जरूरी है कि कल को अगर जनता पार्टी भी कोशिश करे कि समाचार या जो भी न्यूज एजेंसी है वह उसके कंट्रोल में आ जाए और वह उस पर दबाव डालने की कोशिश करे तो उसका भी दबाव उस पर न पड़ सके। इसलिए यह जरूरी है कि इसकी इनक्वायरी हो। मैंने पार्लियामेंटरी कमेटी की जो बात कही है उसको स्वीकर नामिनेट करे और मैं चाहता हूँ कि मंत्री महोदय इसको स्वीकार कर लें।

न्यूज प्रिंट के बारे में भी मैं एक बात कहना चाहता हूँ। इसको अभी एस टी सी के जरिये अखबारों को दिया जाता है। उसमें बहुत सी खराबियाँ होती हैं। समय वेस्ट जाता है। उसके अलावा उसकी कीमत भी बढ़ जाती है और वह ब्लैक मार्किट में भी चला जाता है। अच्छा यह हो कि न्यूज प्रिंट के लिए जैसे पहले अखबारों को लाइसेंस दिया जाता था उसी तरह से जितनी जरूरत उनकी हो उसके मताबिक उनको लाइसेंस

दे दिए जाएँ। एस टी सी के न्यूज इसको करने की जरूरत नहीं है।

आपने बहुत अच्छा काम किया है कि एम्प्लॉईज को आपने छः साल के लिए गारंटी दे दी है। यह बहुत अच्छा कदम है। एम्प्लॉईज को इस बारे में चिन्ता नहीं करनी चाहिए। छः सालों में ये न्यूज एजेंसीज अपने पैरों पर खड़ी हो सकती हैं। यह पग उठाने के लिए मैं मंत्री महोदय और सरकार को बघाई देना चाहता हूँ।

MR. DEPUTY-SPEAKER: From now on, we have to cut down the time because everybody is taking 20 minutes each. At this rate many of the Members who want to speak will not get time.

Mr. Ramjila Suman. He will please try to confine himself within ten minutes.

श्री रामजी लाल सुमन (फ़िरोज़ाबाद) :
उपाध्यक्ष महोदय, जनता पार्टी ने देश की जनता के सामने जो वादे किए थे, उन में प्रमुख वादा यह था कि अगर हमें हुकूमत करने का मौका मिला, तो देश में समस्त लोकतांत्रिक मूल्य जिन्दा कर दिए जायेंगे। मैं मंत्री महोदय को बघाई देना चाहता हूँ कि उन्होंने उस वादे को पूरा करने के लिए यह पग उठाया है, जिस के द्वारा समाचार को तोड़ कर पी० टी० आई०, यू० एन० आई०, हिन्दुस्तान समाचार और समाचार भारती को पुनः जिन्दा किया जा रहा है।

इस से पहले कि मैं कुछ कहूँ, माननीय सदस्य, श्री स्टीफ़न, ने जो फ़रमाया है, मैं उस के सम्बन्ध में कुछ कहना चाहता हूँ। कुछ लोग अपनी बात को इतनी समझ और सूझ के साथ कहते हैं कि उन के मुँह से झूठी बात भी अच्छी लगती है। जादू है या तिलिस्म तुम्हारी ज़बान में, तुम

झूठ बोल रहे हो, हमें एतबार है। कुछ ऐसा ही हाल श्री स्टफिन का है। उन्होंने कहा कि समाचार का गठन स्वेच्छा से किया गया था। सदन के सामने दो दस्तावेज हैं : एक तो श्वेत पत्र और दूसरे, समाचार के बारे में कुसदीप नायर साहब की रिपोर्ट। उस में साफ साफ लिखा है कि समाचार के गठन के बारे में प्रबन्धकों ने एतराज किया और कहा : "एक ही समाचार एजेन्सी बनने से अंग्रेजी की प्रभुता हो जायेगी तथा हिन्दी और अन्य सभी भाषाओं में सेवायें काफ़ी पिछड़ जायेंगी।"

पी० टी० आई० के अध्यक्ष ने लिखा था : "समाचार के गठन से कई समस्यायें खड़ी हो जायेंगी। इन में पत्रकार सहित बेकार हो गये हज़ारों कर्मचारियों को रोज़गार देने और समाचार एजेन्सियों के बन्द होने से विदेशों में बदनामी होने की सम्भावना भी शामिल है।"

इस सम्बन्ध में सब से महत्वपूर्ण बात यह है कि 2 जनवरी, 1976 को पी० टी० आई० और यू० एन० आई० को नोटिस दिया गया कि 1 फ़रवरी, 1976 से सरकार उन की ग्राहक नहीं रहेगी। इस का सीधा सादा मतलब यह है कि उन्हें इस बात के लिए बाध्य किया गया था कि वे अपने आप को समाचार में सम्मिलित कर ल।

मैं इंडियन एक्सप्रेस को बधाई देना चाहता हूँ कि उसने तमाम कोशिशों के बावजूद अपनी स्वतन्त्र लेखनी पर कोई अंकुश या प्रतिबन्ध नहीं लगने दिया। माननीय सदस्य जानते हैं कि किस प्रकार से इंडियन एक्सप्रेस को सरकार की पसन्द की बात कहने के लिए बाध्य करने का प्रयत्न किया गया। उस की बिजली काट दी गई थी। इस लिए यह कहना बिल्कुल निराधार है कि सभी प्रबन्धकों ने यह राय जाहिर की थी कि समाचार का गठन किया जाये। हम इस सदन के किसी भी सदस्य से इतने बड़े झूठ की आशा नहीं कर सकते हैं।

26 जनवरी, वह काला दिन था, जब यह ऐलान किया गया कि बिना अनुमति के कोई खबर न छापी जाये। 13 जुलाई, 1975 को यह आदेश दिया गया कि कोई खबर तब तक न छापी जाये, जब तक कि वह अधिकार-प्राप्त अधिकारी के समक्ष पेश न की जाये। मुख्य सेन्सर ने यह व्यापक आदेश जारी किया कि ऐसे लेख, जिन से सरकारी उपायों के प्रति विरोध या असहमति का आभास होता हो, या आन्दोलन के बारे में कोई समाचार, न छापे जायें।

जब हृष लोकतांत्रिक मूल्यों की बात करते हैं, तो इस सम्बन्ध में महत्वपूर्ण बात यह है कि समाचारपत्र और समाचार एजेन्सियाँ निष्पक्ष हों और उन पर कोई प्रतिबन्ध न हो। लेकिन पिछली सरकार द्वारा लोकतांत्रिक मूल्यों को कुचलने के साथ अपने स्वार्थ के लिए समाचार को जिस तरह से मरोड़ा गया, वह एक अभूतपूर्व घटना थी। उस समय जो दरबारी थे, वे कहते हैं कि समाचार तो स्वेच्छा से बनाया गया। यह बिल्कुल गलत बात है।

19 सितम्बर, 1975 को यह आदेश दिया गया कि इन विषयों के सम्बन्ध में पहले समाचारों को दिखाया जाये कि उन्हें छापा जाये या नहीं : बंगलादेश, संसद और विधान सभाओं की कार्यवाही और श्रीमती इन्दिरा गांधी की याचिका पर उच्चतम न्यायालय की कार्यवाही। संसद और विधान मंडलों के बारे में यही बात लागू थी और श्रीमती इंदिरा गांधी की जो याचिका उच्चतम न्यायालय में चल रही थी उस के बारे में भी यही कहा गया था कि सब से पहले आवश्यक यह है कि उस के बारे में राय जानी जाय कि वह समाचार छपे या न छपे। इस के बाद भी यह कहना कि सरकार ने समाचार का गठन कर के लोकतांत्रिक मूल्यों की प्रक्रिया को जिन्दा करने

[श्री रामजीलाल सुभन]

का कार्य किया बिल्कुल निराधार है। हर समय इस सरकार ने समाचार को अपनी तरफ से बाध्य करने का काम किया और कोई बात ऐसी नहीं थी जिस की वजह से वह जाहिर हो कि सरकार निष्पक्ष काम करना चाहती है।

जहां तक पत्रकारों की सुविधा का सवाल है सब लोग जानते हैं कि पत्रकारों की आवास सुविधा को समाप्त कर दिया गया, उन को जबरिया घरों से निकाला गया, उन के ऊपर यह प्रतिबन्ध लगाया गया कि पत्रकार विदेश यात्रा नहीं करेंगे : उस के बाद भी माननीय सदस्य यह कहते हैं कि पत्रकारों का जो वेतनमान है उस से कम रूपया उनको अब उपलब्ध होगा और पहले पत्रकार बहुत सुविधा से रहते थे, यह कोई समझ में आने वाली बात नहीं है।

समाचार की प्रबन्धक समिति का जो गठन हुआ उस में शासन ने अपनी तरफ से सीधे सीधे हस्तक्षेप करना शुरू किया था। उस प्रबन्धक समिति में मोहम्मद यूनस जो इंदिरा गांधी के विशेष दूत थे उन की नियुक्ति की गई थी। इस का सीधा सादा मतलब यह है कि प्रधान मंत्री का सीधा हस्तक्षेप समाचार के गठन में था और समाचार को इस बात के लिए बाध्य करने में था कि हम जो कहें या हमारे लोग जो फरमायें उस के बारे में उनको राय व्यक्त करनी चाहिए।

एक सब से महत्वपूर्ण बात यह है जैसा कंगार लाल जी ने कहा, इंदिरा जी जब गिरफ्तार हुईं तो इंदिरा जी की गिरफ्तारी

का समाचार जोर शोर से रेडियो पर आया। यह इस बात का प्रतीक है कि हम सब लोगों को समान अधिकार देना चाहते हैं। हमारी नीति यह है कि इस देश का कोई भी व्यक्ति हो, उस के सम्बन्ध में समस्त समाचार जनता के सामने आना चाहिए। लेकिन सब से बड़े दुःख की बात यह थी कि जब डायलायसिस के लिए जयप्रकाश जी को इंदिरा जी ने रूपया भेजा और जयप्रकाश जी ने उसे अस्वीकार कर दिया तो जयप्रकाश जी के उस अस्वीकार किए हुए पैसों की खबर न रेडियो पर आई न समाचार में आई। इस से पता लगता है कि क्या हालत उस समय थी। जो कुछ वे लोग कहते थे या फरमाते थे वही समाचार में आता था और उनकी रीति-नीति के अनुसार काम होता था। कोई भी व्यक्ति अपनी स्वतन्त्र बात नहीं कह सकता था। तो सब से बड़ी बात यह थी कि उस समय जो लोग अपनी बात कहना चाहते थे और जो स्वतन्त्र पत्रकारिता का स्वरूप था उस को बरबाद करने का काम बिगट सत्ता न किया।

मैं कुछ सुझाव देना चाहता हूं। आज सब से बड़ी समस्या यह है कि ग्रामीण क्षेत्र की पूर्ण रूपेण उपेक्षा हुई है। आवश्यकता आज इस बात की है कि वहां बहुत बड़ी मात्रा में, 80 प्रतिशत जो हमारी जनता रहती है उस की भावनाओं को सामने लाया जाय और जो उन की समस्याएं हैं उन समस्याओं को सामने रखा जाय। जो देहातों की भाषा है, जो ग्राम जनता की भाषा है, समाचार ग्राम जनता की भाषा में होना चाहिए। समाचार सामाजिक परिवर्तन की प्रक्रिया को तेज करने का काम सब से बड़ी मात्रा में कर सकते हैं। इसलिए समाचार पत्रों को अधिकतम संरक्षण देने और सामाजिक परिवर्तन की प्रक्रिया को तेज करने के लिए यह सरकार जो अधिकतम सहायता और सुविधा उपलब्ध कर सकती है वह उसे उपलब्ध करना चाहिए और जो किसी भी

लोकतांत्रिक देश में होता है कि सरकार के सामने दोनों ही पक्षों को पेश किया जाये वह काम होना चाहिए। वह बड़ा दुर्भाग्य-शाली दिन होगा अगर आने वाले समय में इस देश को स्वतन्त्र और निष्पक्ष पत्रकारिता पर कोई अंकुश लगे। आवश्यकता इस बात की है कि इस पत्रकारिता का लाभ उठा कर इस देश की सामाजिक आर्थिक और राजनैतिक परिवर्तन की प्रक्रिया को तेज करने के लिए सरकार अधिकतम संरक्षण उसे दे।

आप लोग जानते हैं कि विदेशों में कोई हमारी समभाषा सेवा अब तक उलब्ध नहीं है। आप यह भी जानते हैं कि भारत के लिए एक अन्तर्राष्ट्रीय समाचार एजेंसी की स्थापना करना अत्यन्त आवश्यक है। भारत में जो प्रक्रिया पिछले चुनाव के बाद से चली और इस देश में जिस तरह से लोकतांत्रिक मूल्य जागृत हुए, जिस तरह से विगत सत्ता बदली तथा आगे आने वाले समय में सरकार लोकतंत्र के सम्बन्ध में जो कुछ करना चाहती है उस के लिए बहुत आवश्यक है कि पूरे विश्व में एक वातावरण बने और हिन्दुस्तान की नीति साफ हो। आप लोग यह भी जानते हैं कि भारत गुट निरपेक्ष आन्दोलन का जनक और उस का एक नेता है। उस के लए भी आवश्यक है कि विश्व के स्तर पर हमारे आचार्यों की एक पृष्ठभूमि हो।

दूसरी बात मैं यह कहना चाहता हूँ कि इस देश में एक बड़ी बिडम्बना है कि यहां छोटे और बड़े आदमी का बड़ा फर्क है। इतना बड़ा फर्क है कि आप देखें, बड़े पैमाने पर देश के जो नेता हैं, जो सरकार के अंग हैं उनकी हर बात को जनता जानती है लेकिन जनता के लोगों की भावना को जानने का काम आज तक नहीं किया गया। चाहे अखबारों में छपे या न छपे चाहे रेडियो पर आए या न आए लेकिन आज सब लोग जानते

है कि हमारे सम्मानित प्रधान मंत्री श्री मोरार जी भाई देसाई स्वमूत्र का पान करते हैं लेकिन देहातों में जो लोग भूखों मर रहे हैं, जो प्यासे मर रहे हैं उन की भावनाओं को किसी भी व्यक्ति ने न कहने का प्रयास किया है और न उनकी बातों को हिन्दुस्तान का जनमानस जानता है। तो आवश्यकता इस बात की है कि उन लोगों की भावनाओं को समेटकर एक जोरदार काम उन को सामने लाने का हम लोगों को शुरू करना चाहिए। मैं माननीय मंत्री जी से निवेदन करना चाहता हूँ, यह मेरे हाथ में एक हिल एरियाज की पत्रिका है—हिल एरियाज न्यूज लेटर, पब्लिस्ट्रि वाई कमिश्नर ऐंड सेक्रेटरी, हिल डेवलपमेंट डिपार्टमेंट, गवर्नमेंट आफ उत्तर प्रदेश लखनऊ। मैं मंत्री जी से कहूंगा कि आपातकाल समाप्त हो चुका है। इस पत्र के ज्वान्ट एडिटर श्री ब्रज खण्डेलवाल है। उन्होंने एक लेख लिखा था। उस की मंशा यह थी कि जिस जगह के लिए कानून बनते हैं उसमें वहां की जनता का मास इवाल्वमेंट होना चाहिए। लखनऊ या दिल्ली में बैठ कर कुछ करने के बजाये हम उस जनता के पास जायें जिस के लिए हम कानून बना रहे हैं। मुझे दुःख के साथ कहना पड़ता है कि एक पत्रकार की स्वतन्त्र लखनी पर अंकुश लगाने का काम किया गया और ऐसी पृष्ठभूमि तैयार की गई जिससे उस ज्वान्ट एडिटर को त्याग-पत्र देने के लिए बाध्य होना पड़ा। इन शब्दों के साथ मैं मंत्री जी को घन्यवाद देता हूँ और उनसे यह विश्वास लेना चाहता हूँ कि आपातकाल की जो कुछ खुराफात अभी तक बरकरार हैं उनको तुरन्त दूर करने का काम वे करेंगे।

SHRI K. LAKKAPPA (Tumkur):
Divergent views have been expressed on the decision of the Government of India to dismantle Samachar and restore the status quo ante. This step will adversely affect our national interest and the national integrity of

[Shri K. Lakkappa]

this country. Disintegration has set in from the very day of the inception of this Government. It is a political vendatta which is indulged in every issue, in every legislation, in every discussion on the floor of the House. In respect of everything some members of the Janata party blame the previous government and the previous Prime Minister; it has become a nightmare for them. The experts and journalists and writers have expressed adverse opinions against this decision before the Kuldip Nayar Committee. When you have decided to take certain political vendatta or vindictiveness you could have straightway put it that you want to dismantle all actions by the previous government. You have appointed the Shah Commission for enquiring into the excesses of the emergency. You say, you stand for civil liberties, judicial sanctity and so on and so forth. What is the sanctity attached to this Kuldip Nayar Committee's report? The Chairman heading the Committee is no other than the bandwagon of the Janata Party. He was the person who supported the divergent views of the Janata Party.

Therefore, there is no rhyme in appointing this kind of Committee. Even now there is Shah Commission which is examining the whole of the White Paper or Red Paper or whatever you say. That is under inquiry. The hon. Minister has to explain this. What can be the view excepting this—the independence given to it. Even this would not ease the situation. There should be competent views about the news to be conveyed in the country. How has it to be done? They said that there should be freedom of the press—freedom of the press for whom? They also said that there should be freedom of the people who are running the country. It has been expressed various occasions that even the proceedings are not being reported in the press. That means there is some internal censorship of news. The news was deliberately suppressed whenever

there was an attack on Government. When we move a no-confidence motion or adjournment motion or when Mr. Stephen attacks the Government by his speech even that speech is censored. Do you believe in this type of freedom of the press? Do you believe in this type of censorship? Now you are telling that you want to establish the freedom of the press in the country. I should say that it is all a crocodile tear.

Is there reflection of the voice of the people of this country? My hon. friend said just now that even the agencies that are working get the news not only of this country but also abroad. That news is not the correct picture of the situation obtaining in the country at all. We are not getting any news from abroad in a correct manner. We should react to it. At the same time there should be no distortion. I say that the financial aspect of the problem has not been examined at all. After the creation of Samachar, the working journalists—the employees—have been taken over by Samachar. The entire situation was controlled by the monopoly houses formerly prior to the taking over by Samachar. Now they want to hand over these four agencies to them in the name of restructuring thereby making the business houses to operate upon again. The employees, the working journalists, should not be at the mercy of these big business houses.

It seems by this the philosophy of the Janata Party has been clearly reflected. They cannot survive without the aid and help or strength or the conspiracy of these big business houses. This is amply reflected by yesterday's decision that you had taken. Nothing could have happened; heavens would not have fallen if you had brought forward a legislation. You could have taken the guidelines or the expert opinions in this country. Instead you had taken this partisan attitude of appointing Shri Kuldip Nayar in that Committee who has given not

only divergent views but also expressed reactionary and vested interests' views. I would like to read for the benefit of the hon. Minister what has been written by the seven eminent journalists. They are calling now restructuring of the Samachar instead of dismantling it. These are the well-known journalists with a lot of experience in the field. This is what they say:

"It is common knowledge that all the four agencies before their merger were operating on shoe string budgets and, as a result, the country was deprived of a viable and comprehensive news agency capable of meeting the requirements of domestic and foreign news and providing a balanced news abroad. It is equally wellknown that the Samachar into which the four agencies had merged is running at a heavy deficit.

"In these circumstances, in our view, the restoration of *status quo ante* is impracticable and will be detrimental to national interests. In most of the democratic countries, there is only one news agency and, India, with its limited resources, cannot afford the luxury of a multiplicity of agencies".

The multiplicity of agencies that you are creating is to bring back your para-military organisation of RSS and infiltrate into it and operate politically and also distort the news and ultimately destroy the freedom of this country. This is the main object. I have come to know that the Minister also internally is not satisfied with the decision of the Government because there are several decisions that this Government will take. There is no cohesive understanding in the Cabinet. In view of the divergent views expressed in the Cabinet and in view of certain personal views expressed by the hon'ble Minister will be kindly reconsider...

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): These are all lies.

SHRI K. LAKKAPPA: Even the working journalists are not satisfied in the country. People of progressive outlook and Members of Parliament—both on this side and the other side—have different views on this matter. In order to create healthy atmosphere of functioning of parliamentary democracy will you kindly—instead of distorting it—restore back the freedom of the press and in order to see that the press is free from the control of the big monopoly houses will you kindly reconsider the whole issue on the basis of the observations made by the various Members here and outside.

SHRI SOMNATH CHATTERJEE (Jadavpur): Mr. Deputy-Speaker, Sir, we welcome the dissolution of Samachar as it does away with an aberration of Emergency. According to us it is the deformed and diseased progeny of the mafia like caucus. It was not conceived—whatever the father was—for the purpose of better dissemination of news or for better functioning of news agencies or to make them more viable, nor for protecting the interests of the journalists. That was not the intention. We did not have any doubt nor have we any doubt that it was set-up to control the news agencies as a means of ruthless implementation of the censorship rules to strike at the source. That was the real object.

Therefore, Sir, on our part we feel that this deformed child or this aberration should go. But what should we have instead? On that I believe a good deal of discussion in the country is going on.

Among the journalists there was several view points, among political parties there are different opinions. Therefore, at the moment we are not of the view that restoration of the status quo ante as such is the ideal

[Shri Somnath Chatterjee]

solution. We have to get rid of Samachar in the first instance—whether a statutory corporation would be ideal, whether there should be two or three agencies and whether the news agencies as such would be allowed complete freedom in the sense that the monopoly houses who had been controlling the newspapers, news agencies, will decide for themselves—these are aspects which are important and which deserve consideration. We have to find out an acceptable news agency system. We have our experience of how the four news agencies were working. News items about democratic movements were either suppressed or distorted. We have seen how the problems of the peasantry and the working class were not at all given any prominence. We have seen how false propaganda was carried on through newspapers in 1967-69 when the United Front government was there in West Bengal. We have seen how even during the Samachar days newspapers are trying to build up a campaign in West Bengal. We are not enamoured of a system which has been working in the recent past or in the distant past. We want a news agency which should be free from any governmental control and monopoly control. There has been a persistent demand to free newspapers from the stranglehold of industrial houses, monopoly houses. We have been asking for the diffusion of the ownership of the newspapers. If after the dissolution of Samachar the news agencies continue to be under the control and domination of big industrial houses, that will not solve our problem. When they talk of restructuring, I do not believe that bringing in one person in place of another or having two more directors from here and there is restructuring. We want a proper, dedicated news agency service which reflect the aspirations of the people which will see that the real problems of the country are given proper importance and emphasis in the news services.

15.48 hrs.

[SHRI M. SATYANARAYAN RAO in the Chair]

Now, what is to be done immediately? I believe it is the intention of the government to leave it to the news agencies to decide for themselves. So far, well and good. But the problem of viability is there. Samachar is also running at a loss and there has to be subsidy, the news agencies will have to be subsidised also. How is the subsidy to be given? What will be the relationship between government and the news agency as such, whether the new boards that would be set up will have representatives of working journalists, whether representatives of other people working in the newspapers and agencies will be represented or not—we do not know. Therefore, we should request the hon. Minister, if necessary to constitute a parliamentary committee to find out how some sort of an acceptable news agency service can be set up throughout the country. What about regional language papers? At the moment there are no news agencies to supply news in regional languages. Small newspapers cannot even afford a subscription to the news agency. These are matters to be considered in depth. I am supporting the discarding of Samachar, which is the child of emergency as it has been described. But we must have something which will meet the requirements of the country. Ours is a big country. There are small papers and papers published from districts. They have nobody to look after them. The advertisement policy in the past has been utilised for the benefit of another aberration like Surya. The big newspapers and journals which had completely subjugated themselves in front of I, Safdarjung Road at that time were given the benefit. Newspapers were picked and chosen for patronage by means of advertisement from government sources. During the Congress regime—particularly during the 20 months of the darkest era of our country—the mass media became

the handmaid of all sorts of Draconian measures to build up the image of a dictator in the garb of a democrat, to drumbeat the so-called achievements of that half educated, immature young man masquerading as a royal prince. The newspapers, the mass media, Door Darshan, AIR and what not were used shamelessly for the sake of one individual and one family. Now that things are coming out in the Shah Commission, the people are now realising the depth and magnitude of the pollution of all that was good in the country. All streams were polluted. The streams of mass media were the special target of attack on the part of the dictatorial regime because they wanted not only to keep the people uninformed but also to be misinformed of the real state of affairs in the country.

Our view is that newspapers have necessarily to play a very important part in the democratic setup in any country. With regard to news agencies, nothing should be done either out of emotion or out of the desire to just undo something. But undoing of Samachar is at least a first step that has to be taken. The minister may take the different interests into confidence and try to lay down the basis of good, effective, free news agencies, free in all senses of the term. We want properly viable news agencies to be set up. Going on bended knees before the government necessarily affects the sense of independence. If you are leaving on somebody else's charity, it is going to affect your sense of judgment, whether you want to please the powers that be or not. Therefore, some method has to be found out. It is a matter to be considered, i.e. whether it should be a statutory corporation or not. Our submission is that there has to be a reorientation of the outlook of the news agencies from the one that we have seen so far in this country, the nadir of which was reached during Emergency. Let us try to salvage it as much as possible but whether we reach a pinnacle or

not, we have to make sustained efforts. With these words, I support the motion as far as the decision of the Government to dissolve Samachar is concerned.

श्री युवराज (कटिहार) : सभापति महोदय, मैं सूचना और प्रसारण मंत्री को धन्यवाद देना चाहता हूँ कि उन्होंने 14 नवम्बर, 1977 को समाचार का विसर्जन करने की घोषणा कर के आपातकालीन स्थिति में जो अन्याय हुआ था, उस का निवारण करने की कोशिश की।

कुलदीप नायर समिति की रिपोर्ट में दो समाचार एजेंसियों के गठन को सिफारिश की गई है : वार्ता और संदेश। यह सर्व-विदित है कि आपातकालीन स्थिति में प्रेस, न्यायपालिका और विरोधी पक्ष को दबाने का कुप्रयास किया गया था और तानाशाही प्रशासन का प्रचार करने के लिए चार समाचार एजेंसियों का विलयन करके समाचार का निर्माण किया गया था। वस्तुनिष्ठता, पर्याप्तता तथा समाचार-सेवा की स्वतंत्रता किसी समाचार एजेंसी की जान होती है। इस लिए यह आवश्यक है कि समाचारों का संकलन करने और उन्हें समाचार पत्रों तथा अन्य ग्राहकों को उपलब्ध करने के कार्य में समाचार एजेंसी निष्काम भाव से प्रेरित हो।

कुलदीप नायर समिति ने जो सिफारिश की है, उस से अपनी सहमति व्यक्त करते हुए मैं यह निवेदन करना चाहता हूँ कि लोकतंत्र का यह मूलभूत सिद्धान्त है कि समाचार एजेंसियाँ और प्रेस स्वतंत्र हों, और वे न सरकार के बंधन में रहें और न समाज की अनियंत्रित शक्तियों के बंधन में। वार्ता की चर्चा की गई है। वास्तविकता यह है कि यदि देश-विदेश की समाचार-सेवा को हिन्दी तथा अन्य भारतीय भाषाओं के माध्यम से चलना है,

[श्री युवराज]

तो हिन्दुस्तान समाचार और समाचार भारती को मिल कर कार्य करना होगा, और इसीलिए वार्ता की स्थापना की सिफारिश की गई है। लेकिन इसके साथ ही अंग्रेजी की समाचार एजेंसी भी कायम रहेगी। संविधान बनने के बाद अंग्रेजी को पंद्रह बरस तक हिन्दी के साथ भारत की राजभाषा के रूप में रखने का निश्चय किया गया था, लेकिन वह आज भी राजभाषा के रूप में कायम है। अगर अंग्रेजी भाषा से उसे मुक्ति नहीं दी गई तो फिर समाचार एजेंसी की भी वही हालत होगी। मैं यह बताना चाहता हूँ कि सारी कठिनाइयों के बावजूद भी इस्लाम ने जिस दिन उसका निर्माण हुआ था उसी दिन हिब्रू भाषा में तमाम काम करने का निश्चय किया था। न केवल उसकी घोषणा हुई, बल्कि सारा काम काज, पठन-पाठन, और प्रशासनिक काम तमाम हिब्रू भाषा में होने लगा। लेकिन हम हिन्दी को घसीटना चाहते हैं वार्ता में अंग्रेजी के साथ, यह देख कर बड़ा कष्ट होता है। मुझे विश्वास है कि भारत की समाचार सेवा हिन्दी एवं अन्य भारतीय भाषाओं में विकसित होगी और जब तक भारतीय भाषाओं में यह विकसित नहीं होगी तब तक जनता की भावनाओं के अनुकूल समाचार एजेंसी का जो निर्माण होना चाहिए और जिसकी अपेक्षा भारत की जनता ने की थी उसकी वह अपेक्षा पूरी नहीं हो सकेगी। इसलिए मैं आपसे माध्यम से यह कहना चाहता हूँ कि अंग्रेजी संवाद समितियों से भिन्न हिन्दी समाचार समितियों का कार्य करने के लिए पहल करने की आवश्यकता है। दो समाचार समितियाँ प्रस्तावित हैं। ये समाचार समितियाँ जो बनने वाली हैं इनके बनने से एक स्वस्थ प्रतिस्पर्धा कायम रहेगी और निष्पक्ष दृष्टि से सत्य

निष्पक्ष हो कर ये समाचार एजेंसियाँ काम करेंगी।

16.00 hrs.

समाचार एजेंसी का जब जन्म हुआ था सारा देश मातम मना रहा था। उसकी कोई प्रशंसा नहीं हुई थी और समाचार के पास कोई दम नहीं था क्योंकि वह तो सत्ता के सहारे कृपा पर चलती थी। इसलिए माननीय मंत्रीजी ने और जनता सरकार ने जो समाचार के निर्माण से पूर्व की स्थिति थी उसको लाने की घोषणा कर एक बहुत ही लोकतांत्रिक चरित्र और लोकतांत्रिक दृष्टिकोण का परिचय दिया है। इसमें कतई कोई चिन्ता की बात नहीं कि अभी जो कर्मचारी समाचार सेवा में रत हैं, तमाम चारों एजेंसियों के विलयन के बाद जो उनकी स्थिति थी, जो उनके वेतन में वृद्धि हुई या जो उनको पदोन्नति दी गई उसमें कोई कमी होगी। उनकी सुविधाओं को बरकरार रखने की आवश्यकता है। लेकिन देश की वार्ता समाचार एजेंसी जो प्रस्तावित है, हिन्दी में जिसका प्रसारण होगा, जो समाचार एजेंसी संग्रह करेगी और इस देश की राष्ट्रभाषा हिन्दी में उसका प्रसारण करेगी उसमें उसे जरूरत पड़ेगी तो हर तरह की मदद करने की आवश्यकता पड़ेगी। इस देश में हिन्दी जो हमारी राष्ट्रभाषा है और जो इस देश की सांस्कृतिक आत्मा है अगर उसमें वह प्रतिष्ठित नहीं हुई तो फिर तो वही हाल होगा, कल तक जो कांग्रेसी सरकार के समय थी। आज जनता की सरकार बनी है, जो अपेक्षा हिन्दुस्तान की दलित और पीड़ित जनता को इस सरकार से है, अगर अपनी राष्ट्रीय भाषा में समाचार समिति कायम नहीं कर सकती तो जनता की वह अपेक्षा पूरी

नहीं होगी और वह जनता की समा-
चार समिति नहीं बन पायेगी। इन शब्दों
के साथ मैं अपनी बात समाप्त करता हूँ।

श्री ब्रजलक्ष्मण तिवारी (खलीलाबाद) :
माननीय सभापति महोदय, मैं बड़े गौर से इस
पूरी बहस को सुन रहा था। मुझे आश्चर्य है कि
कांग्रेस पार्टी ने माननीय सदस्यों ने जो तर्क
प्रस्तुत किए या जिस बात को उचित ठहराने
की कोशिश की वह उनकी बुद्धि के दिवालियापन
की ही बात थी। वे आज कितने दुविधाग्रस्त
हैं और यही कारण है उनके सर्वनाश का क्योंकि
आज वे निश्चित नहीं कर पाये कि इमर्जेंसी
को उचित ठहराया जाये, इमर्जेंसी की उप-
लब्धियों पर मोहर लगाई जाये या इमर्जेंसी
को शैरकानूनी, असंवैधानिक और अमानवीय
करार दिया जाये। माननीय स्टीफेन साहब
ने जो तर्क प्रस्तुत किए समाचार एजेंसी को
एक करने के पीछे उन अनेक कारणों में से
सबसे प्रमुख कारण था कि सारी न्यूज एजेंसीज
जो उस समय कार्यरत थीं वह आर्थिक दृष्टि
से दरिद्र हो चुकी थीं, उनके रिपोर्ट्स समाप्त
हो चुके थे और वह मृतप्राय थीं।
बिदेशों में जो घटनाएँ घटित हो रही थीं उनकी
ठीक तरीके से रिपोर्टिंग नहीं हो पाती थी।
वहां पर हमारी एजेंसीज काम नहीं कर पाती
थीं और भारत में भी ठीक तरह से काम नहीं
कर पाती थीं। इसलिए तत्कालीन सरकार
ने अच्छी नीयत से इस "समाचार" का
गठन किया।

मैं सदन का समय बरबाद नहीं करना
चाहूंगा परन्तु शाह कमिशन की प्रोसीडिंग्स
के जरिए, श्वेत-पत्र जो जारी किया गया
उसके जरिए या कुलदीप नैयर की जो कमेटी
थी उसकी रिपोर्ट के जरिए जो भी तथ्य इस
सदन के समक्ष, इस देश के समक्ष और सारी
दुनिया के समक्ष आये हैं वह उस समय की
सरकार की मंशा को प्रतिबिंबित करते हैं।
यह इमर्जेंसी किस नीयत से लगाई गई यह
भी साफ है। उसी इमर्जेंसी की तहत सेंसर-
शिप किस नीयत से लगाई गई, इस "समाचार"

एजेंसी का गठन किस नीयत से किया गया—
यह सब केवल गाय और बछड़े की छवि को
निखारने के लिए किया गया। सारी बातें
सामने आई हैं कि उस समय "समाचार" के
जो कर्मचारी थे, जो संवाददाता थे उनका
पुलिस वैरिफिकेशन होता था। समाचार
के दफ्तर में पुलिस के विरिष्ठ अधिकारी बैठते
थे। आप स्वयं सोच सकते हैं कि उस समय
की सरकार की जो तत्कालीन प्रधान मंत्री
थीं या जो उनके समर्थक थे उनकी क्या नीयत
थी। इमर्जेंसी के दौरान जनता पार्टी या जो
भी इसके लड़ने वाले बहादुर लोग थे, उनकी
यह मान्यता थी कि इस इमर्जेंसी के जो कुकर्म
हैं, जो दुष्कर्म हैं या जो पाप और अपराध
हैं उनको हम समाप्त करेंगे। इसी वायदे
के अन्तर्गत जनता पार्टी की सरकार ने अनेक
अच्छे काम किए हैं। मैं इसके लिए माननीय
सूचना एवं प्रसारण मंत्री को धन्यवाद देना
चाहता हूँ। उन्होंने जो यह अच्छा काम किया
है उसके लिए बधाई के पात्र हैं।

यह तर्क ठीक नहीं है कि एक एजेंसी
रहेगी तो ज्यादा सक्षम रहेगी क्योंकि हमने
देखा खुद कांग्रेस के लोग यह बोलते हैं कि
इस इमर्जेंसी के नाते जो जनता सरकार है
वह भी वही कार्यवाहियां कर रही है, उसी
तरीके से राजनीतिक स्वार्थ को दृष्टि में
रख कर इस एजेंसी का इस्तेमाल कर रही है।
इस प्रकार से उनका तर्क स्वयं उनकी बात
को काटता है। यदि जनता सरकार के मन
में कोई भी स्वार्थ होता, कोई भी पाप होता
तो जनता सरकार इस प्रकार का निर्णय
नहीं लेती। जनता सरकार के इस निर्णय से
सारी न्यूज एजेंसीज को मौका दिया गया कि
वे स्वतंत्र होकर अपना काम कर सकें। उनको
एक स्वतंत्र वातावरण दिया गया। स्वयं
आंकड़े इस बात को बतायेंगे कि एमर्जेंसी
की समाप्ति के बाद, जनता सरकार के गठन
के बाद अखबारों का सकूलेशन बढ़ा है।
उन की विश्वसनीयता बढ़ी है और यह इस

[श्री बज्र भूषण तिवारी]

बात को प्रमाणित करता है कि हम जितना ज्यादा उनको स्वस्थ वातावरण देंगे, उनके पनपने में उतनी ही मदद मिलेगी और एक इण्डिपेंडेंट न्यूज़ एजेन्सी के रूप में उनकी विश्वसनीयता बढ़ेगी।

यह बात सही है कि अब तक पिछले तीस वर्षों में कांग्रेस पार्टी की जो नीति रही है—यहां पर एक वर्ग था, जो प्रभुसत्तावाला था, एलीट वर्ग था, उसने अपने हित में अखबारों की नीति को चलाया और उसी का यह परिणाम है कि हमारे देश में अधिकांश दैनिक समाचार पत्र अंग्रेजी भाषा में निकलते हैं। जब कि दूसरे देशों में दैनिक अखबार, विदेशी भाषा के माध्यम से नहीं निकलते हैं, लेकिन हमारे यहां भारतीय भाषाओं के साथ सौतेला व्यवहार किया गया। जो न्यूज़ एजेन्सी थी, उसमें अंग्रेजी भाषा वालों की मानोपाली थी, उन लोगों की मानोपाली थी जो बड़े इण्डस्ट्रीयल हाउसेज थे, जो बड़े-बड़े अखबार देश में चलाते थे। पी० टी० आई०, यू० ए० आई० के बोर्ड आफ डायरेक्टर्स में कौन लोग थे, जो खुद अपने अखबार चलाते थे। जब रेट तय करने का प्रश्न आता था,—वे अपने लिये कम दर तय करते थे, इसी कारण वे न्यूज़ एजेंसियां घाटे में चलती थीं और यदि कोई फायदा होता था तो केवल उनको जो अंग्रेजी के माध्यम से समाचार देती थीं, क्योंकि उनकी हर प्रकार की सुविधा सरकार की ओर से दी जाती थी।

इसीलिये आज यह सवाल उठा है कि जो हमारी मातृभाषा है, देशी भाषायें हैं, हिन्दी है, उनकी समाचार एजेन्सी का प्रश्न, दिया जाना चाहिए। उस काल में इनको प्रश्न नहीं दिया गया, जिसके कारण मातृ-भाषा में चलने वाले अखबार अंग्रेजी अखबारों के अनुवादमात्र बन कर रह गये। इसलिये सरकार को इस तरफ विशेष ध्यान देना होगा।

जहां अब ये न्यूज़-एजेंसियां बनगी हमें इनके स्वरूप के बारे में भी चिंतन करना होगा। इनको हर प्रकार की सुविधा देनी होगी। यह सही है कि सरकार ने जो निर्णय लिया है कि अब ये न्यूज़ एजेंसियां अलग-अलग हो जायेंगी—पी० टी० आई०, यू० एन०आई०, हिन्दुस्तान समाचार और समाचार भारती बनेगी—ये संस्थायें अब स्वतंत्र रूप से काम करेंगी, इनको मौका मिलेगा कि ये कम्पटीशन में मेहनत करें, ईमानदारी से काम करें। इनकी विश्वसनीयता जितनी ज्यादा बढ़ेगी—उतना ही ज्यादा ये लोकप्रिय होती जायेंगी? इसके लिये आवश्यक है कि इनके स्वरूप, इनके गठन के बारे में सरकार को सोचना चाहिये। इस सम्बन्ध में मेरा एक सुझाव है—इसके जो बोर्ड आफ डायरेक्टर्स बनेंगे, उनमें कम से कम आधे डायरेक्टर्स कर्मचारियों के प्रतिनिधि हों। अगर वही मानोपाली हाउसेज के लोग, सम्पन्न और पैसे वाले लोग फिर इस के अन्दर आ गये तो इन एजेन्सियों की आदर्श स्थिति नहीं रह सकेगी। हमें ईमानदार और स्वतंत्र न्यूज़ एजेन्सी का निर्माण करना चाहिये जो लोकतन्त्र की धुरी है। इसके लिये आवश्यक है कि इन बड़े लोगों का वर्चस्व समाप्त किया जाय। इनमें कर्मचारियों के प्रतिनिधि हों, सम्वाद-दाताओं के प्रतिनिधि हों, प्रतिष्ठित लोगों का प्रतिनिधित्व हों, जिनमें संसद सदस्य हों या दूसरे लोग हों। इसके लिये आवश्यक है कि सरकार पार्लियामेंट से कानून पास कराये।

पिछली सरकार को इन तमाम समितियों को एक करने में आठ महीने लगे थे, जब कि हमारी सरकार की तरफ से इनको अलग हो जाने के लिये केवल एक महीना दिया जा रहा है। इतनी जल्दी अलग व्यवस्था करना बहुत कठिन है, क्योंकि उनको दफ्तर का इन्तजाम करना होगा, दूसरे साधन जुटाने होंगे, ग्राहक ढूँढने होंगे—इस दृष्टि से मैं ऐसा समझता हूँ कि यह समय बहुत कम है, इसको अधिक बढ़ाना चाहिये। इसने साथ ही मैं एक और

सुझाव भी देना चाहता हूँ—इनके कर्मचारियों के इमाल्ट्यूमेंट्स के फर्क को ही न दें, बल्कि इनके स्थापित होने के लिये एक वर्ष, दो वर्ष या तीन वर्ष, जो भी उपयुक्त समझा जाय, उतने समय तक इनकी सहायता की जाय, तब जा कर ये अपने दफ्तर खोल पायेंगे, और ईमानदारी से काम कर पायेंगे। इसके लिये सरकार के माध्यम से जितना भी अनुदान इनको दिया जाना चाहिये, वह हमें अवश्य देना चाहिये।

इसके साथ ही साथ हमारे प्रधान मंत्री जी ने जो अखबारों के कागज पर सेस लगाने का सुझाव दिया है, वह सेस लगाया जाना चाहिए। यह बहुत अच्छा सुझाव है क्योंकि इससे जो पैसा मिलेगा वह पैसा इन न्यूज एजेंसियों को दिया जाएगा और इस तरह से वे अपने साधनों के मामले में स्वतंत्र होंगी और अपने पर निर्भर रहेंगी और सरकार पर या किसी व्यक्ति पर या किसी एजेंसी पर निर्भर नहीं रहेंगी। इसलिए इस प्रस्ताव को भी हमें स्वीकार करना चाहिए।

इसके साथ ही मैं यह भी कहना चाहूंगा कि आज भी कुछ ऐसे लोग हैं जैसा कि माननीय कवर लाल गुप्त जी ने कहा कि जो अपना रंग बदलते रहते हैं और ऐसे लोगों पर हमें ध्यान रखना चाहिए। ऐसे लोगों को इम्पोटेंट जगहें नहीं देनी चाहिए। मैं आपको बतलाता हूँ कि श्री पी० सी० गुप्त, जो पी० टी० आई० के चेयरमैन हैं, ये इमजेंसी के दौरान भी पी० टी० आई० के चेयरमैन थे और उन्होंने 'समाचार' को बनवाया था। उनके ऊपर न्यूज़प्रिंटस की ब्लैक-मार्केटिंग का केस भी चला था और तत्कालीन सूचना और प्रसारण मंत्री श्री वी० सी० शुक्ल ने उनको छुड़वाया था। उसके बाद उन्होंने पूरी कोशिश की थी इस 'समाचार' को एक करने में और अब जब जनता सरकार बन गई, तो उन्होंने अपना रंग बदला और वे पी० टी० आई० के चेयरमैन हो गये। इस तरह के लोगों को खास पोस्टों

पर नहीं रहने दिया जाना चाहिये क्योंकि इससे इस बात की पूरी संभावना है कि सरकार के जो प्रयास हैं, जो उसकी ईमानदारी है, उन प्रयासों और ईमानदारी पर ऐसे लोग बट्टा लगायेंगे और वे सरकार को धोका देने का प्रयास भी करेंगे। इसलिए सरकार को सतर्क रहना चाहिए और ईमानदारी से अपने देश में जो न्यूज एजेंसियाँ हैं, उनके गठन के लिए, उनके निर्माण में, उनके फलने-फूलने में सरकार जो प्रयत्न कर रही है, उसका हमें समर्थन करना चाहिए।

इन शब्दों के साथ मैं पुनः सरकार के इस फैसले का अनुमोदन करता हूँ और जनता सरकार को इसके लिए बधाई देता हूँ।

SHRI VAYALAR RAVI (Chirayin-kil): Mr. Chairman, Sir, I was hearing the speeches from the other side, from the ruling party, but they did not carry conviction to me as to why this restoration of *status quo ante* has been resorted to by the Government. Only two arguments have been put forward: one is 'free and competitive' and the other is that it was the product of the Emergency and, therefore, it should be dismantled. Mr. Stephen has dealt with that point. Therefore, I do not want to deal with that. Now, what purpose will this serve by making this into four organisations? Will that serve the purpose which the hon. Minister thinks it will? He believes that they will be free and there will be competition. He knows very well that the *Samachar* itself is in the red, is in the deficit. According to a report, by 1978 the deficit might have gone up to Rs. 90 lakhs. When *Samachar* itself may be in the red and cannot function without the aid of the Government, how do they expect these four agencies to function? Taking the same logic, all the four agencies will naturally be in the deficit and they will not be able to function without substantial aid from the Government, they have to depend on the Government, even if you make it into four.

[Shri Vayalar Ravi]

In this connection let us look at the Kuldip Nayar Committee's report. Many Members have referred to it. One thing is very specific. The Kuldip Nayar Committee never recommended, never asked for, restoration of the *status quo ante* in this regard.

The hon. Member who spoke before me said that the Janata Government had taken only a few weeks to do this whereas the previous Government had taken many months to make one. It is true. To build something is very difficult. But breaking something can be done in a matter of minutes. You can break anything in a matter of minutes...

बीचरी बलबीर सिंह (होशियारपुर) :

प्राय बिल्कुल ठीक कहते हैं । कांस्टीट्यूशन बनाने वालों ने इस को बहुत देर में बनाया था और प्राय ने इस को एकदम तोड़ दिया ।

SHRI VAYALAR RAVI: To restore the *status quo ante*, there must be a demand from the people concerned. Was there any representation from any organization of working journalists or from the National Federation of Working Journalists? All of them have opposed this; every journalist has completely opposed the idea of restoring the *status quo ante*. Even the Kudip Nayar Committee wanted the Samachar to be bifurcated into two agencies, namely Varta and Sandesh, one for covering the internal news and the other for covering the international news. You have not considered that report and have not shown any respect to the opinion of the working journalists in the field. Instead, you are going to impose your own decision.

SHRI KANWAR LAL GUPTA: What have you got to say to the opinion of eight Congress Members of Parliament who have supported this idea in September, 1977.

SHRI VAYALAR RAVI: It is very simple; there is no whip from my Party in this respect.

You are going to impose your decision on the people and on the nation. I would like to quote from the letter sent by Shri R. K. Shastri, Joint Secretary of the Government to the Chairman, Samachar. It would show how polite Shri Advani is and how rude the earlier Minister was. In this letter, he says:

"It will not be possible to indicate at this stage the size of the Government assistance that might be available to Samachar and the news agencies. These are really matters of details which will have to be gone into and sorted out. One step has been taken to revive the four agencies. If you agree... then we can discuss and decide the quantum of assistance from the Government."

One of the important points is that these agencies, even Samachar now, depend upon the Government aid and assistance. Now, you are restoring the *status quo ante*, which means four agencies. Naturally, they have to depend on the Government for financial help as in the past. When Shri Mirchandani, General Manager, UNI asked for an increase in the tariff rate, the Statesman, one of the sponsors of the UNI had to stop its contribution; they said, they could not afford. UNI or the PTI will have to face the same difficulties. That means, instead of supporting one agency, Samachar, you will have to look after four agencies. The argument of free and competitive press would not hold good because all these news agencies will have to depend on the Government.

An hon. Member just now spoke about the importance of our national language. Now, if you look at the statistics of the newspapers, you will find that the circulation of the Hindi newspapers is 7.6 million and the English newspapers 7.9 millions and the total comes to 15 millions for these two languages. Now, look at the figures of the circulation

of regional newspapers, at whose expense, you want to develop Hindi news agencies. According to the figures of the Report of the Registrar of Newspapers' the circulation of the various regional language newspapers is:

Tamil	34 lakhs
Malayalam	26.64 lakhs
Marathi	20.15 lakhs
Gujarati	19.98 lakhs
Bengali	18.77 lakhs
Urdu	15.82 lakhs
Telugu	10.66 lakhs
Kannada	11.38 lakhs

The total comes to 16.5 millions, more than the combined circulation of the Hindi and English newspapers. What are you going to do about these language newspapers? Are you making any arrangement for the supply of news to them? The Samachar has been functioning efficiently and has been rendering help to these language newspapers. You will be resorting to *status quo ante* only at the expense of these language newspapers, who have a huge circulation, more than these two languages. You will be doing this at their expense for the benefit of the Hindi newspapers. I strongly oppose it. So far as the Hindustan Samachar is concerned, they had correspondents who had part-time assignments. They had part-time or casual correspondents. When you formed Samachar you absorbed them. By resorting to the *status quo ante* you are giving status to them with a big financial commitment.

I want to ask one pointed question for reply from the hon. Minister. What is it that you propose to do to help the regional language newspapers which are having majority in circulation? Have you got any programme? You are utterly neglecting the language newspapers which have 16.5 million circulation. These Hindi newspapers have got only 7.6 million circulation. As it is stated by the Committee also, the Government's intention is to have the authority of the

Hindi language over all other language. I am sorry to point out that there is no clear thinking on the part of the Government. If you look at the news agencies of Japan or France or Italy, you will find that they have correspondents in big cities only but they could not have correspondents in all the places. Samachar has to depend upon Reuters or APS or some other news agencies. As the hon. Minister knows very well, the imperial press always used to give coloured reports. When Allende was murdered, they came out with the news that it was a case of suicide. He was an important leader of Latin America and he was murdered but the imperialist press came out with the news that it was a case of suicide. This is the attitude of the imperial press.

By what is being done now, I feel, it is more difficult for the Government to keep the competitiveness. Therefore I appeal to the Minister on this point. I am not pleading for keeping Samachar as it is. Please find out a *via media*. I am not pleading for keeping Samachar as it is. That is not my intention. I would only request you to go deeper into the matter and find out a solution. I am not at all arguing that Samachar is the only solution. I am only arguing that bifurcating or restoring *status quo ante* will not be better than Samachar. That is my view. That will not bring better, competitive news. If you come out with a concrete proposal, that proposal will definitely be accepted by the House. So, I request the hon. Minister to go into the matter more deeply. With these words I oppose the proposal of the Government.

SHRI K. MAYATHEVAR (Dindigul) : Mr. Chairman, Sir, Shri Samar Guha while speaking on this motion was addressing the Samachar as an illegitimate child. But, Mr. Stephen of the Congress Party while speaking said that it was a legitimate child. Shri Samar Mukherjee disowned the father of the child. Whether the child

[Shri K. Mayathevar]

is illegitimate or legitimate once it is born it is a child and it has to be taken care of.

Therefore, that child should not be killed. There are many lawyers who know that if a child, legitimate or illegitimate, is killed, the murderer can be punished under section 302 I.P.C. He can be given a capital punishment for murdering that child—whether it is legitimate or illegitimate child. All I can say is that whether the child is wrongly or rightly born or whether it is legitimate or illegitimate, that has to be protected. If a child has committed a mistake, don't kill it but try to reform it. You can reconstitute the entire body but do not kill it. (Interruptions) You safeguard the interests of the employees, the working journalists working in the Samachar. That is the main theme of my speech. What is the guarantee which you have given to safeguard the interests of the employees after three to six years. They will be simply thrown out of employment and they will be deprived of their emoluments which they are getting now. I shall of course deal with that point at the appropriate time.

In all fairness I should say that when this Government assumed power, it had decided unequivocally to change or split or annihilate this Samachar. Therefore, Government has taken a certain decision. I even now apprehend, reasonably, that this Government in its anxiety formed the Kuldip Nayar Committee. I understand that this Committee has done what a postman of a post office will do. It has not applied its judicial mind properly and it had not gone into the merits or demerits of the whole thing. That Committee, I apprehend, was simply directed or instructed by this Government to draft the report as it pleases and to deliver the same to them.

Therefore, I say that this Committee's Report is nothing but a dead-letter. The Committee has failed to do

its function. Like a postman it has just delivered this report. This Committee has not applied its mind as Shri Ravi put it correctly. Various leading journalists and the trade unionists had recommended not to destroy or split this or to bring back to its *status quo ante* or original position. Even the But, Mr. Stephen of the Congress Pro-workers who are serving in Samachar voiced their opposition. But their opposition was neglected. But this Government was pleased to consider the recommendations made by this Committee. All these news agencies are nothing but four capitalist groups. That is what I would call them. Therefore, at this stage even, I would plead with the Minister that in all fairness he should consider and apply his judicious mind while restructuring everything. May be the previous Government may have committed a certain mistake in regard to the creation of Samachar. That can be rectified.

I would like the Government to bear this in mind as to why they should have at all appointed this Committee to make a report when it has not applied its mind judiciously to this matter and why should Government take a decision which is unwarranted and unnecessary at the moment? I would only say that this Committee has eaten away the public money which is nothing but a criminal waste of public funds. Therefore, I reject this Committee's Report and request the Government to reconsider its decision.

The Committee was set up by this Government and it made a report. It held 24 sittings and examined about 95 editors on the basis of replies received from various persons. 28 memoranda from fifteen employees' unions were received. They examined 85 witnesses. I want to know whether the witnesses examined by the Government had placed any proposal to Government or not. We are in darkness on this. Evidence is also not made

over to us for our perusal or for the consideration of this hon. House to enable us to make a fair comment on it. Those things are not available to this House. The Kuldip Nayyar Committee has failed to assign reasonable reason or cause for splitting the Samachar from the present state of affairs. We are talking much about the freedom of speech, freedom of press, etc. but by this you are taking away the rights of thousands of employees and only safeguarding the rights of four monopoly news agencies.

Y You are giving three kinds of rights to these four news agencies which are enshrined in Article 19(1) (A), Speech and Expression, (F) to hold property and (G) Trade and Business. You are going to guarantee these rights to these four agencies by taking away the fundamental rights of the employees. Therefore, you are cutting the throats of the employees. The rights of thousands of employees are more important than the rights of these four monopoly news agencies. Suppose, taking undue advantage of these rights they close down or refuse to revive their business under the false pretext of financial crisis, how can the Government protect the employees as there is no protection after 3 to 6 years?

L Regarding emoluments and other things for the employees the Government's decision does not provide adequate safeguards to the interests of employees as there is no protection for existing pay scales (Class I) on par with the highest class newspapers and other benefits and service conditions secured by Samachar employees. The Government can and must give a categorical commitment on the Floor of the House that the news agency employees will continue to get their present pay scales on par with top class newspapers, House Rent Allowance, Leave Travel Concession and Medical Insurance in future also even after the report of the Wage Boards for journalists and non-journalists. The entire

wage structure of the employees of news agencies is already under examination by statutorily appointed Wage Boards which has already declared an interim relief. The Samachar employees are already enjoying the benefit of interim relief as recommended by the Wage Boards at rates applicable to Class I newspapers and news agencies. Therefore, in this context, you safeguard the rights of the employees.

Then, Sir, the Janata Party were raising a lot of hue and cry about the independence of judiciary and honest disposal of the cases by the Supreme Court judges and the High Court judges. I also welcome this attitude. But we are all fully aware that this matter is pending before the Shah Commission. Supposing Shah Commission arrives at a conclusion that so many officials who were working in the Samachar are guilty of the offences How can you punish them? I am asking the hon. Minister another question. Is it not amounting to contempt of court? I say that it is contempt of court. It means interference with the judiciary because the enquiry is going on. You have appointed the Shah Commission and it is enquiring specifically into the excesses of Samachar. During the pendency of the enquiry how can you take action like this? Therefore considering all the aspects, the report of the committee and the opinion of so many employees, employees' unions and federations, it is better to drop this idea. If the government is reluctant to drop the idea and is feeling shy, I suggest to the hon. Minister to do something better than this. Their plea may be considered and the statute should be changed to safeguard the interest of all the parties, especially the employees. That is crucial from the workers' point of view. They are the poor people, when compared with the four news agencies who are controlled by monopolies. That is the pleading which I request the government to consider favourably.

श्री ध्रुव प्रकाश त्यागी (बहराइच) : हमारे देश में मूल प्रश्न प्रजातंत्र का है। उसकी रक्षा में जो भी पग उठाए जायें वे सब सराहनीय हैं और उन के लिए सरकार धन्यवाद को पात्र है। प्रजातंत्र चार खम्भों पर खड़ा रहता है, लेजिस्लेचर, एक्जिक्यूटिव, ज्यूडिशरी और प्रेस। इन में से एक को भी अगर हिला दिया गया तो प्रजातंत्र स्थिर रहना असम्भव हो जाएगा। दुर्भाग्यवश आपातकाल में इंदिरा गांधी ने जब अपने को तानाशाह बना लिया तो उन्होंने तीन खम्भों को गिरा दिया और अकेले एक्जिक्यूटिव में तमाम शक्ति सीमित हो गई। यही कारण उनके पतन का था। दुर्भाग्य इस बात का है कि इस अनुभव के पश्चात् भी आज कांग्रेस बैचिज से इस प्रस्ताव का विरोध हो रहा है। कम्युनिस्ट साथियों की तरफ से विरोध हो तो मुझे आश्चर्य नहीं लगता क्योंकि इनका दिमाग जहां बंधा रहता है वहां स्वतंत्रता नाम की कोई चीज नहीं है। प्रजातंत्र उनके लिए एक फार्स है। इसलिए वे विरोध करें तो समझ में आता है लेकिन कांग्रेस के बंधु जो विरोध कर रहे हैं उन्हें तो इस सरकार को धन्यवाद देना चाहिये। यह इस सरकार के हित में था कि वह इस समाचार एजेंसी को स्थिर रखती और मनमाने समाचार छपवाती रहती, जैसे लक्ष्मी जी ने शिकायत की कि समाचार पत्रों में श्री स्टीफेंस की स्पीच नहीं आई या इनकी स्पीच नहीं प्रकाशित हुई तो मैं कहना चाहता हूँ कि यह सरकारी एजेंसी थी और सरकार अपना स्वार्थ समझती तो इस समाचार एजेंसी को समाप्त नहीं करती। परन्तु हमारी पार्टी अपने स्वार्थ से ऊंचा उठ कर देश हित को देखती है और प्रजातंत्र की पुनः स्थापना करने की इसने प्रतिज्ञा की है। इसलिए समाचार एजेंसी के सम्बन्ध में उसने जो निर्णय लिया है उसके लिए वह धन्यवाद की पात्र है।

इस एजेंसी का जिस प्रकार निर्माण हुआ सब जानते हैं, सारी एजेंसियों का गला घोट कर समाचार एजेंसी बर्बाद गई। अभी

उसके विरुद्ध दलील दी जा रही है कि नहीं ऐसा नहीं हुआ। मुझे यह सब कहने की आवश्यकता नहीं क्योंकि अब तक के वक्तव्यों ने इसका बहुत अच्छा उत्तर दे दिया है कि बाकायदा गला घोट कर इन एजेंसियों को एक किया गया। लेकिन मान लिया जाए कि उन्होंने खुशी से एकीकरण किया तो भी प्रजातंत्र के दृष्टिकोण से एक एजेंसी का रहना हितकर नहीं है। अगर खुशी से भी एकीकरण हुआ तो भी यह अच्छा नहीं हुआ क्योंकि फिर प्रेस की स्वतंत्रता बनी नहीं रह सकती है। किसी भी संवाद एजेंसी की स्वतंत्रता का मतलब यह है कि उसका विचार स्वातन्त्र्य रहे और अगर एक ही एजेंसी होगी, एक ही प्रस प्रतिनिधि होगा तो उसमें दो फेक्टर सामने आयेंगे। एक तो वह अपनी इच्छा को देखेगा कि उसके मन के अनुकूल कोई समाचार हो और दूसरी ओर वह यह देखेगा कि जो हमारा मालिक है, जिससे उसको रोजी रोटी मिलती है वह तो कहीं उससे नाराज नहीं हो जायेगा। इन दो बातों को ध्यान में रखकर वह अपने समाचार देता है। इस प्रकार से स्वतन्त्र विचार नहीं आ पाते। मान लीजिये एक समाचार एजेंसी न हो, चार पांच जितनी भी हों उनकी अपनी अपनी रूचि होगी और उसी के अनुसार समाचार आयेंगे और समाचार-पत्र अपनी इच्छानुसार उन समाचारों को छापेंगे। एक एजेंसी के द्वारा कभी भी समाचार पत्रों के पास इंडेपेंडेंट व्यूज नहीं आ सकते, इंडेपेंडेंट व्यूज नहीं आ सकतीं। एक एजेंसी के द्वारा कभी भी देश के सही वातावरण की तस्वीर समाचार-पत्रों में प्रकाशित नहीं हो सकती। इसलिए एक समाचार एजेंसी का जो सिद्धान्त है वह तानाशाही का सिद्धान्त है और यह उन्हीं देशों के लिए है जिनका प्रजातंत्र से कोई सम्बन्ध नहीं है। ऐसी हालत में जनता सरकार ने इस सम्बन्ध में जो कदम उठाया है उसके लिए मैं उसको धन्यवाद देता हूँ।

जहां तक फीडबैक आफ दि प्रेस की बात है उसमें कांफिडेंशन रहना आवश्यक है न्यूज

एजेंसीज में ताकि वे अधिक सही और शीघ्रता के साथ न्युज दें। वह जनता को सही स्थिति की जाकारी दें और इसके द्वारा समाचार पत्रों का जनता में मान बढ़ता है कि कौन समाचार-पत्र सही खबर दे रहा है जैसे कि आपातकाल में "इंडियन एक्सप्रेस" के प्रति जनता का आदर बढ़ा था क्योंकि वह अखबार सही समाचार देने का साहस कर रहा था। इसलिए स्वतंत्र विचार सामने रखने के लिए एक समाचार एजेंसी का रहना ठीक नहीं है। इसका विघटन आवश्यक था और यह विघटन इस देश के हित में है।

मैं खास तौर से मंत्री जी से एक बात और कहना चाहूंगा आपने इस "समाचार" का विघटन करके इसको सरकार के प्रभाव में मुक्त किया। यह एजेंसी जो कि सरकार के प्रभाव में चल रही थी उसको सरकारी प्रभाव में मुक्त कर दिया और उसको पूर्ववत् स्थिति में लाकर खड़ा कर दिया लेकिन इन समाचार एजेंसीज के पीछे एक बात और है जोकि आपातकाल से सम्बन्ध नहीं रखती। कुछ समाचार एजेंसियों और समाचार पत्र पूंजीपतियों के प्रभाव में हैं और वह प्रभाव भी उनको सही समाचार नहीं देने देते। तो इस प्रभाव को भी सरकार किस प्रकार में समाप्त कर सकती है इस पर भी विचार करना चाहिए ताकि हमारे देश का प्रेस पूर्णतया स्वतंत्र हो जाये और हमारे सम्पादक, हमारे संवाददाता स्वतंत्रतापूर्वक समाचार दे सकें उनको किसी का भय न रहे। इस प्रकार की स्थिति यदि आप ला सकें तो बहुत अच्छा होगा।

इसके साथ मैं एक बात और कहना चाहूंगा। आप इस एजेंसी का विघटन कर रहे हैं। वह अच्छी बात है लेकिन विघटन करते समय आपको एक बात की सावधानी रखनी होगी कि इमर्जेन्सी में जो एकीकरण हुआ था उसमें सबसे चाटे का सोबा जो भाषाई एजेंसीज थी—हिन्दुस्तान समाचार और समाचार भारती—

उनका रहा और इस विघटन से अगर कहीं आकर प्रभाव पड़ेगा तो वह यू एन आई और पी टी आई पर नहीं पड़ेगा बल्कि जो भाषायी संवाद एजेंसियां हैं वही प्रभावित होंगी। मैं थोड़ा सा इनका इतिहास बतलाना चाहता हूँ ताकि आप सही दिशा में कदम उठा सकें। जब समाचार भारती बनी थी तो जो हिन्दी भाषी राज्य थे, उन्होंने 26 लाख रुपया जमा कर के उस को दिया था; फिर भी इस के कर्मचारियों का वेतन सब से कम था। यही स्थिति हिन्दुस्तान समाचार की थी। जब इन का विघटन हुआ तो ये बहुत बड़े कर्ज में थीं। उस के बाद एकीकरण ने तो उनकी कभर को बिलकुल ही तोड़ डाला। आप को अब उन्हें अपने पैरों पर खड़ा करना है, भूतपूर्व सरकार के पाप को धोना है। इस लिये आप का यह कर्तव्य हो जाता है कि आप उन को हर तरह से अपने पैरों पर खड़ा करें।

दूसरी बात मैं यह कहना चाहता हूँ— इन एजेंसियों की सीमायें बहुत सीमित है, केवल हिन्दी भाषी राज्यों तक ही इन की पहुंच है, अहिन्दी भाषी राज्यों में इन की पहुंच नहीं है और विदेशों में तो बिलकुल ही पहुंच नहीं है। इस लिये इन एजेंसियों को देशव्यापी बनाने का प्रयास किया जाना चाहिये, विदेशों से भी इन का सम्पर्क होना चाहिये, इस दृष्टि से इन का गठन कैसे हो— इस पर आप को गंभीरतापूर्वक विचार करना चाहिये। मेरा ऐसा विचार है कि इन का कुछ थोड़ा सा कोऑर्डिनेशन कोऑपरेशन अन्य न्युज एजेंसियों के साथ बना रहना चाहिये, जब तक कि ये अपने पैरों पर खड़ी न हो जाये। यदि आप ने ऐसी व्यवस्था नहीं की तो ये एजेंसियां लड़खड़ा जायेगी और परिणाम यह होगा कि जो हिन्दी समाचार पत्र होंगे उन में इतने समाचार नहीं निकल सकेंगे, जितने अंग्रेजी समाचार पत्रों में निकलते हैं। ऐसी स्थिति में जनता को विवश हो कर सही

[श्री भोम प्रकाश त्यागी]

समाचारों को प्राप्त करने के लिये अंग्रेजी समाचार पत्रों का सहारा लेना होगा।

मैं प्रधान मंत्री जी को धन्यवाद देना चाहत हूँ—जिन्होंने अखबारी कागज पर कुछ अधिकार लगाया है। मैं चाहूंगा कि इसी तरह से विज्ञापनों पर भी कर लगाया जाय और इस से जो आमदनी हो, वह इन एजन्सियों के अपने पत्रों पर खड़ा होने में इस्तेमाल की जाए।

इन एजन्सियों के कर्मचारियों के बारे में भी इस समय काफी चर्चा चल रही है कि आप उन के वेतन नीज करने जा रहे हैं। मैं समझता हूँ कि ऐसा करना ठीक नहीं होगा। सरकार को चाहिये कि जो उन के वेतन क्रम हैं, उनको जो सुविधायें मिल रही हैं—उन को सुरक्षित किया जाये। आप ने यह घोषणा की है कि जो वेतन मापदण्ड पुराना था और जो वर्तमान है—इस में जो प्रन्तर है, वह आप 6 वर्षों तक देंगे। मेरी प्रार्थना है कि इन एजन्सियों की परिस्थिति को देखते हुए आप इसे 6 वर्ष से बढ़ा कर 10 वर्ष कर दें। इस से इन के कर्मचारियों को उन के जीवन की सुरक्षा मिल जायेगी। आज कुछ ऐसी आवाजें आ रही हैं कि प्रेस प्रतिनिधियों की मीटिंग हुई थी और उन्होंने कहा है कि हम को खतरा है। खतरा उन को केवल अपनी रोजी का मालूम पड़ता है, उन की नौकरियां कहीं खतरे में न पड़ जायें, आज जो उन को मिल रहा है, वह कहीं समाप्त न हो जाय।

इन शब्दों के साथ मैं पुनः सरकार को धन्यवाद देता हूँ—उस ने अपने स्वार्थ की परवाह न करते हुए एक सही कदम उठाया है।

PROF. P. G. MAVALANKAR (Gandhinagar): Mr Chairman, Sir: I did welcome the statement which my esteemed friend, the Minister of Information and Broadcasting made on the

14th November. I agree that the Government's commitment to Free Press has so far been honest and sincere. We have had ample proof so far that they mean what they say, and that they do want freedom of the Press to blossom in this country.

But when he says that they want to leave everything to the Press, and go back to the same *status quo ante*, I hope Government does not imply thereby that it wants to leave the Press back to the old system of Press magnates and Press proprietors—not editors, but proprietor-editors and owners. I hope that they do not want that to happen. I also hope that they do not want the bossism of English language journalism to take place on the other major regional languages of this country. That should not take place. That is true in respect of Hindi language also. The statement of Shri Advani is, therefore, incomplete to that extent, when he says that we want to leave things to the press. Do not stop there; by all means do give a supporting hand and a purposive hand.

I agree that Samachar is a product of Emergency, a symbol of Emergency as the Minister said in his statement and I agree with him and the Government that an aberration arising out of Emergency has been done away with, but saying this in itself does not carry us far. It is one thing to say that Samachar was a product of Emergency, and we can go on condemning Emergency we shall, we must and we ought to condemn the Emergency but that does not solve the problem of free press and news agencies. This idea that merely by having competition you will automatically get freedom is also a fiction and a misnomer. You may have competition amongst unequals, you may have competition amongst all equally poor and, therefore, all of them depending on Mr. Advani and his money. I do not want that to happen either. Shri Advani is a good man, but I do not want the Minister of Information and Broadcasting to have this

patronage in his hands. Merely saying that let us have competition and by having competition, we have assured independence, that would be a false notion, in which I hope, the Minister and the House will not allow themselves to slip into.

India, our country, is vast and it is rich and full in its variety. Therefore, this certainly creates a problem and a challenge and from that point of view, the public debate on this subject has been so far all for good. I think the Kuldip Nayar Committee has also done a good job including the minutes of dissent by Shri Irani and other friends, who were members of this Committee. But, as I said, *status quo ante* is a decision correct in the prevailing circumstances, but it is not a complete or a perfect decision. And if that is so, my point is further that by merely having more than one agency and not seeing to it how those more than one agency are going to operate in terms of competence, efficiency, resourcefulness, independence etc. We shall not have achieved our main purpose or main target.

Therefore, the main question is of financial viability. Of course, the Minister says that Government will go on giving financial help, grants, money etc. I hope, it only means that he will only give money and will not interfere, and will not control these news agencies. This is because even democratic Governments of the western countries talk in terms of giving money only, but they also inevitably go on controlling. A government donation or grant almost always—there may be exceptions—implies Government interference and Government control. Therefore, Government funds must be given in such a way that they ~~adq~~ to the direction of freedom of press and not dictation of Government over the press. I would, therefore, say that a free press and the press agencies must also pay the price of their freedom, and the readers of the various newspapers must also think in terms of paying the price for

the freedom of the press. Let the newspapers increase their price. They are already charging 35—40 paise for the newspaper daily; a good part of that price everyday goes to the commission agents and vendors who sell the newspapers. Why not charge for this newspaper a couple of paise more and call this increase, a sort of a 'freedom of press' levy. This can be one, two or three paise. This is one way of doing it. Even a democratic Government, our own Government, is liable to use this power of giving money as a power of controlling. I feel, Sir, that Government's helping hand will only mean a Government's controlling hand, a dominating hand and a dictating hand. I do not want that. All India Radio can help and subscribe but I do not want that also. Even if All India Radio becomes an autonomous organization, it can still do that, but I do not want that also. An agency like the Associated Press of America does not bother whether American Government or Voice of America gets its agency services or not. It does not depend even for a single dollar on the U.S. Government. It is independent in that sense. The people there have made it so. Are we, the citizens of this democratic country, as individuals, newspapermen and columnists, ready, willing and capable to pay this price? That is the question that we have to ask.

The post-emergency period also has seen a certain veiled, invisible, censorship. The old censorship has gone, but I am sorry to say that censorship in a new form still continue and it decides what to print, what not to print, whose ideas to go and whose ideas not to go. I can give any number of instances from the proceedings of the Lok Sabha itself. While the Minister's statement is given in full, the views of the opposition or independents get very little publicity. So, censorship in a different form continues. So, my conclusion is that if you do not want an invisible, subtle, new type of censorship, a sweet, sugar-coated censorship, Government must not stop at this, and the

[Prof. P. G. Mavalankar]

press also must not sit silent. Let us all stop for a while and ponder. Let all of us pay the price. The press, the enlightened and democratic-minded citizens and the Government must be constantly on the alert and be active. All together must think hard and strive honestly for building up honest, healthy, competent, competitive and effective news agencies, and the press and the people more than the Government will have to be prepared to pay a heavy price, and go on paying it continuously, for the freedom of expression which they so dearly value and want.

MR. CHAIRMAN: We have now to take up the discussion under rule 193, but what about the rest of this discussion?

SHRI L. K. ADVANI: I was told by the hon. Deputy-Speaker that I have to reply tomorrow. I said I had no objection.

SHRI K. S. CHAVDA (Patan): Mr. K. L. Gupta may raise his discussion. The remaining part of this discussion will continue tomorrow.

MR. CHAIRMAN: That is, from 6 O' Clock ?

SHRI K. S. CHAVDA: Earlier, if the House so desires.

SHRI C. M. STEPHEN: Mr. Gupta can start after we complete this discussion.

MR. CHAIRMAN: If he agrees, there is no objection.

SHRI KANWAR LAL GUPTA: I want my discussion immediately.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I have not been given an opportunity to speak.

MR. CHAIRMAN: You will get an opportunity tomorrow, if it is extended.

17.05 hrs.

DISCUSSION RE. HOUSING PROBLEM IN DELHI

MR. CHAIRMAN: Discussion under Rule 193; Shri Kanwar Lal Gupta.

श्री कंवर लाल गुप्ता (दिल्ली सदर) : मैं आपको धन्यवाद देता हूँ कि आपने मुझे इस बात की आज्ञा दी कि मैं अपने प्रस्ताव को सदन के सामने रखूँ। हम सब दिल्ली में रहते हैं चाहे हम दिल्ली से चुने गए हों या बाहर से चुने गए हों। दिल्ली भारत की राजधानी होने के कारण हम सब लोग इस बात में इंटरैस्टिड हैं कि दिल्ली की समस्याएँ सुलझें। परन्तु जिस समस्या की ओर मैं सदन का ध्यान आकर्षित करना चाहता हूँ वह मकानों की है। मैं विश्वास के साथ कह सकता हूँ कि दिल्ली में मकानों की समस्या सब से बड़ी समस्या है, सब से जटिल समस्या है। आपको याद होगा कि 1962 में मास्टर प्लान बन कर तैयार हो गया था। 1958 में डी डी ए का निर्माण हुआ। मास्टर प्लान में लिखा हुआ है कि बीस साल के बाद दिल्ली एक ऐसी नगरी बन जाएगी जो दुनिया की राजधानियों के लिए एक माडल होगी। वह 1982 में इस तरह का माडल बन सकेगी और तब उसकी आबादी 52 लाख होगी। अगर मंटी महोदय मास्टर प्लान को पढ़ें तो सहमत होंगे कि 1982 तक इसको एक माडल बनाने का लक्ष्य सामने रखा गया था। मास्टर प्लान बना, डी डी ए बनी और दिल्ली का डिवेलपमेंट करने की कोशिश की गई। 1957 से लेकर आज तक 21-22 साल में दिल्ली किस हद तक आगे बढ़ सकी है इसको आप देखें। क्या जहाँ पर अर्थात् नई दिल्ली में हम लोग रहते हैं यह दिल्ली है? यह दिल्ली नहीं है। दिल्ली वहाँ बसी हुई है जहाँ इंसान नहीं रह सकता है, हैवान रहता है और हैवान भी शायद नहीं रह सकता है। उद्देश्य सामने